

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

O.A NO.04 OF 2021

IN THE MATTER OF:

SUO MOTO
GAS LEAK IN IFFCO PLANT

.. Petitioners

Versus

U.P. POLLUTION CONTROL BOARD & ORS

...Respondents

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NDON: 18/0/2021

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10. PROOF OF SERVICE.

THROUGH

Amiya
RESPONDENT NO.5

Amieta Ojha
SUNIETA OJHA

ADVOCATE

336, BLOCK-12 D-6 KAVERI APARTMENT
VASANT KUNJ , NEW DELHI-110070

Mob: 8800237326

PLACE : NEW DELHI

DATE : 16/01/2021

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**PRELIMINARY REPLY ON BEHALF OF RESPONDENT NO.5 TO THE
SUO MOTO NOTICE DATED 05.01.2021**

MOST RESPECTFULLY SHOWETH:-

1. That this Hon'ble Tribunal has been pleased to issue suo-*moto* notice based on the news item published in Hindi Daily "Nav Bharat Times" on 23.12.2020 which reported the news about gas leak at the plant of the answering Respondent. The present reply is being filed herewith to bring on record the factual matrix of the incident and the follow-up actions. The answering respondent craves leave of this Hon'ble Tribunal to place on record a detailed reply including, but not limited to the factual matrix, if so required.
2. At the outset it is most humbly submitted that the case of accident within the factory premises of the answering Respondent on 22.12.2020 is squarely covered under the Factories Act, 1948. The answering Respondent is complying with all the requisite requirement under this Act. Additionally, IFFCO has taken Policy under the provisions of Public Liability Insurance Act, 1991 being the Public Liability Insurance Policy (PLI) of Rs 5 crores & Public Liability Industrial & Storage Policy of Rs 50 crores and the

copies of the same are annexed as **Annexure- 1 & Annexure- 2** respectively.

3. It is respectfully submitted that an inquiry was conducted under the Factories Act, 1948, by a 5-member committee. The answering Respondent was served with order dated 24.12.2020 passed under S.40 (1) of the Act, for carrying out high level technical inquiry inter alia of failure tie rod and plunger by any government institution of high repute. The answering Respondent is complying with the same in accordance with law.

4. It is respectfully submitted that there was no escape of the Ammonia gas beyond the factory premises of the answering Respondent and possible harm to the outside public due to the said leak was assiduously prevented. As reported in the “Navbharat Times” news article, the leak of ammonia gas at the plant in the night of 22.12.2020 was immediately stopped due to speedy and courageous efforts of the staff and the management. The incident was reported at 10:14 PM and immediately 2 fire tenders were rushed to the spot from 2 sides. That within 4 minutes of the incident, the Ammonia cloud Dilution operation started along with rescue operations its spread could be kept confined to the plant premises inter alia by use of water curtains, water sprays etc. That by 11:55 PM ‘all clear siren’ was announced and control over the situation and normalcy was restored at the plant. That being the situation no purpose will be served by the present proceedings in as much as the issue of ammonia leak within the plant premises is being squarely and wholly dealt under the provisions of the Factories Act, 1948.

5. That the answering Respondent, Indian Farmers Fertiliser Cooperative Limited (IFFCO), is one of India's biggest cooperative society which is wholly owned by Indian Cooperatives. A brief overview of the work, vision and mission of the answering Respondent is mentioned below for ready reference for the kind perusal of the Hon'ble Tribunal.

I. Growth & Expansion of IFFCO

- The IFFCO was founded in 1967 with 57 cooperatives. That in 2021, IFFCO is an amalgamation of over 36,000 Indian Cooperatives.
- The core business of IFFCO is manufacturing and selling fertilisers besides diversified business interests ranging from General Insurance to Rural Tele-Information.
- IFFCO through its vast marketing network of over 36,000 cooperative societies has effective reach over more than 5.5 Crores (55 million) farmers in India.
- The impact of IFFCO extends across the world with joint ventures like JIFCO-Jordan, KIT-Dubai, OMIFCO-Oman, ICS-Senegal. Further there are global partnership, strategic MoUs with several international fertiliser players and other raw material suppliers.
- IFFCO have five state-of-art fertiliser producing operating units at Kalol, Kandla, Gandhidham (Gujarat) since 1973, Aonla, Bareilly since 1987 & Phulpur, Prayagraj since 1981 (Uttar Pradesh) & Paradeep since 2006 (Orrisa) across the India. That both nitrogenous & phosphate fertilisers are produced in the said units.

- IFFCO has played most vital role in securing self reliance for the country in the field of fertiliser, saved Foreign Exchange and contributed to the food security of the nation. IFFCO supplies around 25% of the total fertiliser requirement of the country and provides a supply and price balance for the farmers of India.

II. VISION

- To augment the incremental incomes of farmers by helping them to increase their crop productivity through the balanced use of energy efficient fertilisers;
- maintain the environmental health;
- Make cooperative societies economically and democratically strong for professionalised services to the farming community to ensure an empowered rural India.

III. Mission

- IFFCO's mission is "to enable Indian farmers to prosper through timely supply of reliable, high quality agricultural inputs and services in an environmentally sustainable manner and to undertake other activities to improve their welfare".
- To provide to farmers high-quality fertilisers in the right time and in adequate quantities to increase crop productivity.
- To make plants energy efficient and continually review various schemes to conserve energy.
- Commitment to health, safety, environment and forestry development to enrich the quality of community life.

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- Commitment to social responsibilities for a strong social fabric.
 - To institutionalise core values and create a culture of team building, empowerment and innovation which would help in the incremental growth of employees and enable achievement of strategic objectives.
 - Foster a culture of trust, openness and mutual concern to make working, a stimulating and challenging experience for stakeholders.
 - Building a value driven organisation with an improved and responsive customer focus. A true commitment to transparency, accountability and integrity in principle and practice.
 - To acquire, assimilate and adopt reliable, efficient and cost-effective technologies.
 - Sourcing raw materials for the production of phosphatic fertilisers at economical cost by entering into Joint Ventures outside India.
 - To ensure growth in core and non-core sectors.
 - A true cooperative society committed for fostering cooperative movement in the country. Emerging as a dynamic organisation, focussing on strategic strengths, seizing opportunities for generating and building upon past success, enhancing earnings to maximise the shareholders' value.

IV. IFFCO Phulpur, Prayagraj

IFFCO Phulpur Unit, Prayagraj, a mega fertilizer plant, has two state-of-the-art units engaged in manufacture of Urea. Phulpur Unit-I was commissioned in the year 1981 and comprises of 1215 MTPD

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ammonia plant & 2115 MTPD urea plant. Phulpur Unit-II was commissioned in the year 1997 and comprises of 1740 MPTD ammonia plant & 3030 (1515 x 2) MTPD urea plant.

IFFCO Phulpur is having the Registration & License to work under Section – 6 FORM No.-3 [Rule7, (1)] of Factories Act 1948. Registration No. **UPFA46000029** valid till 31/12/2022, copy of License is attached as **Annexure –3.**

IFFCO Phulpur have Air & Water consent from UPPCB valid till 31/12/2021, copy of consent is attached as **Annexure–4 (Air) & Annexure–5 (Water).** IFFCO Phulpur is Zero effluent discharge unit. It is also having online monitoring of pollutants which is directly been displayed at CPCB control room.

The pollutants are:

- (i) Boiler stack emission (Solid Particulate Matter – SPM)
- (ii) Final pond discharge water (pH, Total Nitrogen & Recycle water flow).

Besides above all the compliances of offline monitoring, of Air quality & Water effluent if any, on the regular basis is submitted to UPPCB. Last two compliance report of November & December 2020 is attached as **ANNEXURE – 6.**

IFFCO Phulpur has received many awards related to plant safety and same have been listed as under:

- **YEAR 2020-21:** IFFCO Phulpur has been adjudged as Winner of “19th Annual Greentech Safety Award - 2020” by Greentech Foundation, New Delhi.

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- **YEAR 2017-18:** Winner for Gold Award in Fertiliser Sector in the "16th Annual Greentech Safety Award - 2017" by Greentech Foundation, New Delhi for outstanding achievements in Safety Management.
- Certificate of Appreciation for safety Awards-2016 by NSCI in Occupational Safety & Health for the period 2013 to 2015 in Manufacturing Sector.
- **YEAR 2016-17:** Winner for FAI Safety Award in Nitrogenous Fertiliser-2016; Certificate of Appreciation for safety Awards-2015 by NSCI in Occupational Safety & Health for the period 2012 to 2014 in Manufacturing Sector; Winner for Platinum Award in Fertiliser Sector in the "15th Annual Greentech Safety Award – 2016" by Greentech Foundation, New Delhi which is conferred for outstanding achievements in Safety Management after having won three GOLD AWARDS in a row in 2013, 2014 and 2015.

V. FIRE FIGHTING & EMERGENCY HANDLING MANAGEMENT
AT THE PHULPUR PLANT

That like all other plants of IFFCO, the Phulpur Plant also has a dedicated fire station within the plant premises. To tackle any emergency situation, Phulpur Unit is having a dedicated fire and safety department with well qualified and trained fire inspectors.

The hierarchy in F & S Section is as Follows:

Chief Manager – F & S – Heading the section, Sr Manager – F & S, Safety Officer (B. Tech in Fire & Safety) and Qualified Firemen (ITI or BSc fire qualification)

The appointment of safety offices is as per the section 40-B of Factories Act 1948 & rule (3) of UP Factories (safety officers) Rules, 1984.

Safety Practices adopted by IFFCO Phulpur.

I. Safety Trainings & Safety Videos

At IFFCO Phulpur, we have developed an animated safety video for induction training of visitors regarding safety norms to abide by inside the factory premises & giving them brief introduction on Emergency Procedures to be followed in case of any emergencies and Raw materials/ chemicals being handed or stored at our Plant.

Tool Box Talk or 5 Minutes Safety Talk before commencing of any job is imparted to workers as a safety practices. This includes discussing about Standard procedures (SOPs) to be followed for given job, hazards associated with the job & accordingly use of PPE's (Personal Protective Equipment) to complete the Job.

II. On-Site Emergency Plan & Mock Drills

IFFCO Phulpur is having well prepared and established On-Site emergency plan in compliance to Section 41(B) of Factories Act, 1948 & Schedule 11 of MSIHC Rules 1989 under EP Act, 1986.

As per Statutory Requirements, Mock drills are conducted twice in a year to check our readiness and preparedness to handle any emergencies.

III. Emergency Response Group (ERG) & Quick Response Team (QRT)

IFFCO Phulpur is having a full-fledged ERG group present in all shifts to tackle any sort of emergency. They are trained employees having good knowledge of Fire & Rescue Operations. Roles & Responsibility of ERG group is clearly defined in On-Site Emergency Plan Other than we are also having a Quick Response Team (QRT) of trained security guards.

IV. Safety Committee Meetings

As per Section 41G of Factories Act, 1948 “Workers Participation in Safety Management” A Safety committee having equal number representative of workers and management is constituted and meet at least once in every quarter as per statutory requirement.

V. Safety Audits

IFFCO Phulpur is ISO 45001 certified (International Standard of Occupational Health & Safety) & are being audited as per standard for continual improvement in the field of safety.

Third Party External Safety Audit is also carried out once in a year as per BIS 14489: 1998 (Code of Practice on Occupational Health & Safety) by team of experienced safety auditors with PDIS (Post Diploma in Industrial Safety) qualification from govt. recognized institution. Last safety audit is carried out in October 2020.

VI. Details of Fire & Safety Equipments

To tackle any emergency situation, Phulpur Unit is having a dedicated fire and safety department with well qualified and trained fire inspectors equipped with:

- Fixed Firefighting installations like Fire hydrants, smoke detectors etc.

Well established underground and aboveground fire hydrant network is connected to fire water pump house. Fire Hydrants, Fire Monitors, Foam Monitors are installed throughout the plant at strategic locations

Table-A

Underground Fire Hydrant System		
Items	Unit-1	Unit-2
Underground Total pipe length area in rings	10 Kms approx.	6.05 Kms approx
Pressure in Hydrant system	8.0 kg/cm ²	8.0 kg/cm ²
Dia of hydrant pipes	450 mm to 150mm	600 mm to 150mm
Single headed hydrant	131 nos.	135 nos.
Double headed hydrant	20 nos.	--
Fire escape hydrant	23 nos.	18 nos.
Water jet with hydrant monitor	14 nos.	--
Water jet monitors	04 nos.	18 nos.
Foam monitors	03 nos.	18 nos.
Fire Pump House Details		
Fire Pumps Electrical jockey	02 nos.	02 no.
Electrical Main	03 nos.	03 no.
Diesel driven	02 nos.	02 no.
Water storage Tanks	16000 M3 cap. 8000 M3 reserved	16000 M3 cap. 8000 M3 reserved

- First Aid Fire Fighting Equipment like fire extinguishers.

Mostly three types of extinguishers (i.e. Mechanical Foam Type, Dry Powder Chemical Type & Carbon Dioxide Type) of varying capacity in sufficient quantity are placed at strategic locations within the plant.

- Mobile Fire Fighting equipments like Fire Tenders.

04 Nos. Fire tenders are stationed at IFFCO Phulpur Fire & Safety Department for any kind of major emergencies & 01 No. Fire Utility Jeep. These are equipped with various firefighting equipments like fire extinguishers, Branch pipes & nozzles, Hoses etc.

Table-B

Details of Fire Appliances		
Sr. No.	Items	Number
1	Fire Tenders (Water cum Foam Tenders)	4
2	Fire Jeep	1
3	Fire Extinguishers: (i) Dry chemical powder (DCP) type (ii) Mechanical foam Type (iii) Carbon di-oxide type	- 385 Nos - 100 Nos - 800 Nos
4	Branch pipes and control-fog nozzles	Adequate numbers
5	Portable water monitor	04 Nos
6	Spares of Landing valves, nozzles, hoses etc.	adequate numbers

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Table-C

Details of Personal Protective Equipment		
Sr. No.	Personal Protective Appliances Provided to Each Employees / Workers	
1	Safety Helmet	For All Employees/workers
2	Hand Gloves (Depending on Nature of Job)	For All Employees/workers
3	Safety Shoes	For All Employees/workers
4	Ear Muff	For All Employees/workers
5	Ear Plug	For All Employees/workers
6	Safety goggles (Depending on Nature of Job like welding goggles, chemical splash goggles, panorama goggles, etc.)	For All Employees/workers
7	Full body Suits (Depending on Nature of Job like PVC suit, Fire Entry Suit, Proximity Suit etc.)	For All Employees/workers
8	Safety Bet	For All Employees/workers
Respiratory Type		
9	Nose Mask (FFP1, FFP2 etc.)	For All Employees/workers
10	ELSA Set (10 min/15 min)	Placed in all control room
11	BA set (30/45 min)	Placed in all control room
12	Air Line Trolley (4 cylinder trolley)	Placed in all control room
13	Airline respirators with AFU	Installed in all control room

VII. Water curtain system

Water curtain system is installed in the periphery of control room for the safety of employees stationed in control room during any emergency.

VIII. Ammonia Detectors & Fire Alarm Panel

Ammonia Detectors are installed at various strategic locations within the plant especially near High pressure ammonia pumps. Regular testing of these alarm system is done and a record it kept.

Smoke and heat detectors along with MCP (Manual Call Points) are installed in all control rooms as per NFPA standards. Repeater panel with hooters are provided in respective control rooms while main fire alarm panel is available in fire and safety section.

IX. Emergency Assembly Points

Depending upon the wind directions, 4 points are considered as assembly points for non-essential staff & from where evacuation measures are taken.

X. General Safety Equipments

- Emergency Siren (Range 16 Kms)- It is high- low pitch coded siren (11-3 seconds respectively) to declare emergency.
- Continuous siren- on the same pitch for one minute shall communicate all clear.
- Safety Showers in case of any emergency is provided at various strategic locations especially near pumps handling ammonia.
- Wind Socks are provided to help determine the wind direction in case of any emergency.

6. That the sequence of events of the accident in the night of 22.12.2020 is presented in a tabular form for ready reference. That the Plant operates 3 Shifts. A Shift starting from 06.00 AM to 02.00 PM; B Shift starting from 02.00 PM to 10.00 PM and C Shift starting from 10.00 PM to 06.00 AM. In the hierarchy of Urea Plant operation, Sectional Head is Chief Manager. Every shift manpower in Urea – I unit is as below:

- Shift Incharge –01 Nos. Designation - Sr Manager / Manager
- Panel Incharge – 02 Nos. Designation - Manager/Dy. Manager/Asstt. Manager
- Field post Incharge – 05 Nos. - Designation – Asst Manager/Chief Operator (grade-I/II) Sr Operator (Grade I/II)/ Asst Operator (Grade – I).

That the incident took place around shift change time from B Shift to C shift as would become further clear from the sequence below.

Table-D

Sr. No.	Description of Event	Time
1.	Shift Change	10.00 PM , 22/12/2020
2	Plan Load running normal	107%
3	After going through the previous shift log, late Sh V P Singh Field area incharge in C shift of 22/12/2020 (Asst. Manager – Urea) visited the field for checking the Pump Physically	10.13 PM, 22/12/2020
4	While checking the abnormality, the sudden failure of both tie rods & plunger of (01P01B) High Pressure Ammonia pump occurred & subsequently release of High Pressure Ammonia.	10.14 PM, 22/12/2020
5	Ammonia rushed towards the control room of Urea –I & nearby area,	Within 30 sec time
6	Shift In-charge Urea of C – Shift, Sh R R Vishwakarma – Sr Manager Urea & Panel In-charge, Sh Kashi Singh Yadav – Dy. Manager	10.14 – 10.17 PM, 22/12/2020

<p>Urea, immediately informed fire & safety department subsequently the plant incharge Urea – I Sh S A Hussain – Chief Manager Urea immediately stopped the all four high pressure Ammonia pumps 01P01A/B/C/D & Carbamate pumps 01P02A/B & finally tripping the main compressor to stop the plant. This operation took just 3 to 4 minutes & left the control room as it got filled with Ammonia Vapours.</p>	
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Table-E

The sequence of events in plant after the accident		
Sr. No.	Description of Event	Time
1.	Fire & Safety received the call	10.14 PM, 22/12/2020
2.	First Fire Tender UP70-CT-1459 left for Urea 1 via main canteen side	10.15 PM , 22/12/2020
3.	On Assessing the situation, second fire tender UP70-HT-7422 left fire station immediately and try to make approach to Urea 1 from opposite direction (i.e. started its operation from Bagging Canteen side).	10.16 PM , 22/12/2020
4.	Ammonia Cloud Dilution operation started immediately on reaching the site.	10.18 PM , 22/12/2020
5.	Emergency Siren sounded	10.25 PM , 22/12/2020
6.	Quick Response Team consisting of 1 Security Supervisor & 9 Security Guard reported at Site	10:30 PM , 22/12/2020
7.	All Clear Siren	11.55 PM , 22/12/2020
8.	13 employees of Emergency Response Group were present at various locations within the plant premises and were involved in rescue operations	

9.	To dilute the cloud 03 Nos. of Fire Hydrant, 01 No. of Fixed Monitor, Monitor of Fire tender UP70-HT-7422 were operated from Bagging Side.
10.	03 spray nozzles were operated from Neem Oil tank side (Urea 1).
11.	Total 12 BA set, 15 ELSA Set & one Airline Trolley were used for the purpose of diluting the cloud and rescue operations.
12.	Following the incident, Search and Rescue operation was done by Fire and Safety team along with team of 10 security guard.

Table -F

S. No.	The sequence of events in OHC / Township Hospital	Time
1.	Pharmacist at OHC received call from Ammonia –I Control Room regarding ammonia leakage and people getting affected	10:15 PM, 22/12/2020
2.	Intimation to Township Hospital by OHC Pharmacist & deputation of IFFCO Ambulances	10:15 – 10:20 PM, 22/12/2020
2.	Intimation of CMO & Dy. CMO by OHC Pharmacist	10:20 PM, 22/12/2020
3.	Start of arrival of affected persons at IFFCO Hospital	10:25 PM, 22/12/2020
4.	Arrival of last affected person at IFFCO Hospital (total 18 persons)	11:45 PM, 22/12/2020
5.	Departure of Shri V P Singh for Haridaya Hospital, Prayagraj	11:45 PM, 22/12/2020
6.	Departure of Shri Abhay Nandan for Haridaya Hospital, Prayagraj	11:55 PM, 22/12/2020
7.	Time of ambulance reaching at Haridaya Hospital, Prayagraj	12:20 AM, 23/12/2020 01:00 AM, 23/12/2020
8.	Declaration of “Death” of Shri V P Singh at Haridaya Hospital, Prayagraj	01:30 AM, 23/12/2020
9.	Declaration of “Death” of Shri Abhay Nandan at Haridaya Hospital, Prayagraj	01:30 AM, 23/12/2020

The Details of Hospital Final report is attached as ANNEXURE - 7

(i) **The Cause of Accident:**

The cause of accident was failure of both the tie rods of the 3rd plunger of High-Pressure Ammonia pump 01P01B of Urea – I unit at 10.14 PM, 22.12.2020, subsequent failure of plunger leading to release of High-Pressure Ammonia to the atmosphere. The reason for failure of tie rods & plunger is under investigation.

(ii) **Investigation into the accident:**

It is relevant to mention that the accident was within the limits of plant and not permitted to travel to the surroundings or nearby village area population or environment. Accordingly, and in terms of the Factories Act, 1948 the investigation is being carried out by a five-member technical team led by Director of Factories of Uttar Pradesh. Their suggestions/instructions have been duly carried out .

Besides above, an internal investigation team is constituted of very senior technical officers to submit their report within a months' time to find the cause of failure, to suggest improvement in the system to avoid similar occurrence in future.

7. That the timely response by the answering Respondent to the incident is evident from the following timeline of intimation to Local Administration and the response received there from.

Table-G

Sr. No.	Description of Event	Time
1.	Information to DM (Prayagraj)	10:50 PM, 22/12/2020
2.	SDM & SP(RA) arrival at IFFCO Phulpur	11:15 PM, 22/12/2020
3.	ADM (Finance) arrival at IFFCO Phulpur	11:45 PM, 22/12/2020
4.	Arrival of Government Ambulances (8 Nos.)	11:45 PM 22/12/2020 – 12:30 AM 23/12/2020
5.	NDRF team arrival at Site	05:05 AM, 23/12/2020
6.	Information to Director of Factories	10:30 AM, 23/12/2020
7.	Arrival of Astd. Director of Factories	01:00 PM, 23/12/2020
8.	Arrival of Director of Factories	10:30 PM, 23/12/2020
9.	Departure of team of Director of Factories	25/12/2020

(i) That details of casualties & damage as per the official record is produced below:

a) Human life

- Two of our experienced employees Mr V P Singh (Assistant Manager-urea), & Mr Abhay Nandan (Deputy Manager-offsite) have lost their lives due to excessive exposure to ammonia.
- 13 permanent employees of IFFCO along with three contractor workers were also exposed to Ammonia vapour. They were sent for treatment and subsequently recovered after treatment without any permanent disability. Details are provided in Annexure – 7.

b) Environment

- There was a sudden release of liquid Ammonia to atmosphere which was restricted to a confined area by providing water curtains within the plant premises.
- The all-storm drains were blocked so that no ammonical water can go outside of factory premises. No outside population of Phulpur town or nearby villages had any effect of this leakage.
- All other units of IFFCO Phulpur plant like Ammonia – I, Ammonia – II, Urea – II, Power plant and other utilities were kept running & remain unaffected.

c) Compensation.

For the Deceased Employees

- (i) Financial Aid: As per the Group Personal Accident policy which covers the employees 24 /7 irrespective of occurrence of place of accident. The Policy premium is completely borne by IFFCO.
- (ii) Compassionate Employment: As a special case one family member of each of the deceased employees is being offered permanent employment in IFFCO.

The compensation detail is presented below in tabular form for the ready reference of this Hon'ble Tribunal.

TABLE- H

STATUARY PAYMENTS & COMPENSATION ON ACCOUNT OF DEATH			
Sr. No	Head of Payment	Mrs. Meera Devi W/o Late Abhay Nandan Kumar	Mrs. Vimlesh Singh W/o Late V P Singh
	Years of service performed	35 years 01 month 18 days	22 years 09 months 27days
		Rs	Rs
1	Provident Fund	7713382.00	4944812.00
2	Gratuity	2865365.00	1941061.00
3	Benevolent Trust Insurance	200000.00	200000.00
4	LIFE Insurance (Rs 200000)	200000.00	200000.00
5	GPA Insurance	1946250.00	1788750.00
6	Superannuation Fund Insurance	500000.00	500000.00
7	Superannuation Fund Corpus	938682.81	570707.86
8	HBL if taken, waived off(Covered under HBL Insurance of IFFCO members)	0.00	1870745.00
9	EI Encashment and Shift allowance if any after deduction of any Loan(Conveyance/ Education / Salary Advance)	1452592.00	1196034.00
10	EDLI	600000.00	600000.00
11	Total	16416271.81	13812109.86
In addition to above there will be other heads in Full & Final Settlement			
1	Widow Pension of Rs. 10000 per month from Benevolent Trust (84 months or Date of Retirement whichever is earlier.	31 months	84 months
2	Medical Card for hospitalization (10 laks per annum)		
3	Productivity incentive for FY 2020-2021		
4	Employment to one family member on compassionate grounds.		
5	Superannuation Pension fund corpus and interest for FY 2020-2021		
6	Widow and children pension from EPFO		

d) For Injured Employees

For the injured employee the cost of treatment has been borne by IFFCO and they will be getting up to Rs 6000 per week.

e) For Contractor's Labours

Three (3) contractor labours who were injured in the gas leak incidence of 22.12.2020 were hospitalised for less than 48 hours. Their hospitalisation bills were borne by IFFCO.

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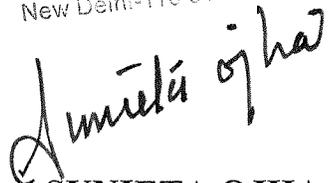
Additionally, they were granted special leave with wages for the period of their absence from duty.

That in the facts and circumstances submitted herein above, it is most humbly prayed that the Notice dated 05.01.2021 be discharged and the present proceedings be dropped.

PRAYED ACCORDINGLY

THROUGH


RESPONDENT NO.5
IFFCO, IFFCO Saket
C-1, District Centre, Saket
New Delhi-110 017



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PLACE : NEW DELHI
Date : 16.01.2021

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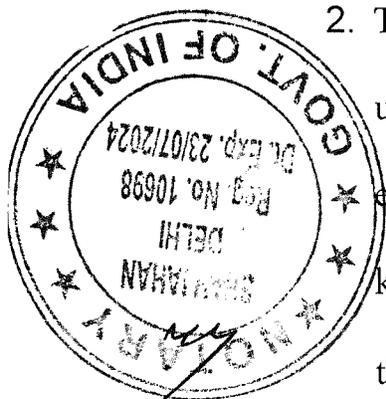
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...Respondents

AFFIDAVIT

I, D.S.S.R. Moorty S/o Late Sh. D.Venkata Rao aged about 61 years, working as Chief Manager (Law) in IFFCO sadan at C-1 District Centre Saket New Delhi-110017. , do hereby solemnly affirm and declared as under:

1. That I am the Chief Manager (Law) of Answering Respondent No. 5 in the above noted Original Application and as such well conversant with the facts and circumstances of the case and thus competent to swear the present affidavit on behalf of all the said Answering Respondent as I have been authorized by all the Answering Respondent to verify the contents of the reply and sign the present Affidavit.
2. That the accompanying Preliminary reply has been drafted by my counsel under my instructions and the contents of the same have been read over and explained to me in vernacular which are true and correct to the best of my knowledge and same be read as part and parcel to the present affidavit as the same are not being repeated herein repeated herein for the sake of brevity.



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[Signature]
Deponent
Chief Manager (Law)
Constituted Attorney
IFFCO, IFFCO Sadan
C-1, District Centre, Saket
New Delhi-110 017

VERIFICATION

Verified at New Delhi on 16 January 2021 that the contents of above Affidavit are true and correct to my knowledge and no part of its false and nothing material has been concealed therefrom.

[Signature]
Deponent
Chief Manager (Law)
Constituted Attorney
IFFCO, IFFCO Sadan
C-1, District Centre, Saket
New Delhi-110 017

16 JAN 2021

I identify the deponent.
Amrita Singh
I identify the deponent who has signed the document in presence.



CERTIFIED THAT THE DEONENT
Shri. *S/O DSSR Moorthi*
S/o *D Veerababu Rao*
identified
has solemnly sworn at
on *16* January 2021
that the contents of the Affidavit which
have been read & explained to me are
true and correct to this & knowledge

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Notary Public

Annexure-1 24

IFFCO - TOKIO GENERAL INSURANCE CO. LTD

Regd. Office: IFFCO SADAN, C1 Distt Centre, Saket, New Delhi- 110017

Public Liability Act - Policy Schedule

Cum Tax Invoice

ORIGINAL FOR RECIPIENT

GST Applicable



Servicing Office:

IFFCO-TOKIO General Ins. Co. Ltd

IFFCO House,

2 & 3 Floor, 34 Nehru Place

New Delhi -110019

State Code: 07 , GSTIN: 07AAACI7573H1ZE

General Insurance Services : 8971

Proposer:	INDIAN FARMERS FERTILISER COOPERATIVE LIMITED		Unique Invoice No.....	: 41052044
Address:	IFFCO Sadan C-1, District Centre Saket Place DMC (U) (PART) DELHI 110017		Policy No.....	: 41052044
State Code:	07	Country Name: India	GSTIN:	Date of Issuance..... 01/04/2020 ✓
Phone Number:	011-26542625	Agent No. 23000002	Policy effective from 00:01 hrs 01/04/2020	
			To MidNight 31/03/2021 ✓	

Nature of Business	Fertiliser Manufacturing & Trading.

Exposure	Limit of Indemnity (Rs.)
AOA <i>Anyone accident</i>	50000000
AOY <i>Any on year</i>	150000000
Annual Turnover (Rs.)	253439300000
Territorial Limits	India
Jurisdiction	India
Deductible (Rs.)	Nil
Retro Active Date	31/03/2008
Environment Relief Fund	121474.00

Co-Insurance Details

Name	Type	%

Additional Details

Risk Locations: *****	<i>Accident within Plant - Outside Plant -</i>
Plants Located at Kalol, Kandla, Phulpur, Aonia & Paradeep.	<i>Claimed by any legal authority</i>
Exclusion:	
Communicable Disease Exclusion Clause: Losses or damages caused directly or indirectly due to any infectious or contagious disease, pandemic /epidemics as declared by WHO and / or Government of India will be an exclusion under this policy.	
Plantwise Turnover :	Value In INR (Lakhs)
1. Kalol :	156,981
2. Kandla :	779,955

Signature Not Verified

Digitally signed by SUBRATA MONDAL
Date: 2020.04.08 14:59:42 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41052044

"Show Signature Properties" -> Click on "Show signer's Certificate" -> Go to Tab "Trust" -> Click on "Add to Trusted Certificates" -> Click on "OK" -> Click on "Close"

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3. Phulpur I	:	188,479
4. Phulpur II	:	270,505
5. Aonia I	:	266,835
6. Aonia II	:	257,883
7. Paradeep	:	613,755
=====		
Total	:	2,534,393
=====		

	Taxable Value	CGST	SGST/UTGST	IGST	CESS
Rate		9.00	9.00	0.00	0.00
Amount	₹121474.00	₹10932.66	₹10932.66	₹0.00	₹0.00
Total Tax		₹21865.32	Total Value		₹143339.32

Exclusion: Losses or damages caused directly or indirectly due to any infectious or contagious disease, pandemic /epidemics as declared by WHO and / or Government of India will be an exclusion under this policy.

The Coverage is as per attached Policy Wording/Endorsements/Clauses attached. Please go through your Policy and in case of any discrepancy, please inform us. In case of cheque dishonour, policy stands cancelled ab-initio.

Corporate Identity No (CIN) U74899DL2000PLC107621

Toll Free : 1-800-103-5499 ; Other : (0124) 428-5499 ; SMS "claim" to 56161

Policy Issuing Office: Delhi

Consolidated Stamp Duty deposited as per the order of Government of National Capital Territory of Delhi

Public Liability Act Insurance Policy Wording

1. OPERATIVE CLAUSE

Whereas the Insured Owner, named in the Schedule hereto and carrying on business described in the said Schedule, has applied to IFFCO-TOKIO General Insurance Co. Ltd. (hereinafter called the Company) for the indemnity hereinafter contained and has made a written proposal and declaration which shall be the basis of this contract and is deemed to be incorporated herein and has paid the premium and statutory contribution towards the Environment Relief Fund as per the provisions of the Public Liability Insurance Act and the rules framed thereunder.

NOW THIS POLICY WITNESSETH that subject to the terms, exceptions and conditions contained herein or endorsed hereon, the company will indemnify the insured owner against the statutory liability arising out of accidents occurring during the currency of the policy due to handling hazardous substances as provided for in the said act and the rules framed thereunder.

2. DEFINITIONS

- a) "Act" unless otherwise specifically mentioned shall mean the Public Liability Insurance Act, 1991.
- b) "Accident" means an accident involving a fortuitous or sudden or unintentional occurrence while handling any hazardous substance resulting in continuous, intermittent or repeated exposure to death of, or injury to any person or damage to any property but does not include an accident by reason only of war or radio-activity.
- c) "Handling" in relation to any hazardous substance, means the manufacture, processing, treatment, package, storage, transportation by vehicle, use, collection, destruction, conversion, offering for sale, transfer or the like of such hazardous substance.
- d) "Hazardous Substance" means any substance or preparation which is defined as hazardous substance under the Environment (Protection) Act, 1986, and exceeding such quantity as may be specified, by notification, by the Central Government.
- e) "Owner" means a person who owns, or has control over handling any hazardous substance at the time of accident and includes:-
 - (i) in the case of a firm, any of its partners;
 - (ii) in the case of an association, any of its members, and
 - (iii) in the case of a company, any of its directors, managers, secretaries or other officers who is directly in-charge of and is responsible to the company for the conduct of the business of the company.
- (f) "Turnover" shall mean â€"
 - i) Manufacturing units â€" Annual Gross Sales including all levies and taxes.
 - ii) Godown/warehouse owners â€" Annual rental receipts.

Signature Not Verified

Digitally signed by SUBRATA MONDAL
 Date: 2020.04.08 14:59:42 IST
 Reason: Valid Policy Copy
 Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41052044

'Show Signature Properties'-->Click on 'Show signer's Certificate'-->Go to Tab 'Trust'-->Click on 'Add to Trusted Certificates'-->Click on 'OK'-->Click on 'Close'

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iii) Transport Operators â€” Annual freight receipts

iv) Others â€” Annual gross receipts

3. EXCLUSIONS

This Policy does not cover liability:

- (1) arising out of willful or intentional non-compliance of any Statutory Provisions.
- (2) in respect of fines, penalties, punitive and/or exemplary damages.
- (3) arising under any other legislation except in so far as is provided for in Section 8 Sub-Section (1) and (2) of the Act.
- (4) arising out of damage to property owned, leased or hired or under hire purchase or on loan to the Insured or otherwise in the Insured's control, care or custody.
- (5) directly or indirectly occasioned by, happening through or in consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection or military or usurped power.
- (6) directly or indirectly caused by or contributed to by
 - a) ionizing radiations or contamination by radio activity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel.
 - b) the radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof.

4. CONDITIONS

- (1) The Insured Owner shall give written notice to the Company as soon as reasonably practicable of any claim made against the Insured Owner or any specific event or circumstance that may give rise to a claim. The Insured shall immediately give to the Company copies of notices of application(s) forwarded by the Collector and all such additional information and or assistance that the Company may require.
- (2) No admission, offer, promise or payment shall be made or given by or on behalf of the Insured owner under this policy without the written consent of the Company.
- (3) The Company shall not be liable for any claims for relief made after five years from the date of occurrence of the accident.
- (4) The Insured Owner shall keep record of annual turnover, and at the time of renewal of insurance declare such turnover and all other details as may be required by the Company. The Company shall at all reasonable times have full rights to call for and examine such records.
- (5) If at the time of happening of any accident, resulting in a claim under this policy, there be any other insurance covering the same liability, then the Company shall not be liable to pay or contribute more than its ratable proportion of such liability.
- (6) This Policy may be cancelled by the Insured Owner by giving 30 days notice in writing to the Company in which event the Company will retain premium at short period scale subject to there not having occurred an accident during the policy period which may give rise to a claim(s), failing which no refund of premium shall be allowable.
- (7) This Policy may also be cancelled by the Insurer by giving 30 days notice in writing to the Insured Owner in which event the Company shall be liable to repay on demand a rateable proportion of the premium for the unexpired term from the date of cancellation.
- (8) If the Company shall disclaim liability to the Insured Owner for any claim hereunder and such claim shall not within 12 calendar months from the date of such disclaimer have been made the subject matter of a suit in a competent court of law, then the claim for all practicable purposes shall be deemed to have been abandoned and shall not thereafter be recoverable hereunder or be made the subject matter of any suit.
- (9) The Company shall not be liable to make any payment in respect of any claim if such claim shall be in any manner fraudulent or supported by any person on behalf of the Insured and/or if the insurance has been continued in consequence of any material mis-statement or non-disclosure of any material information by or on behalf of the Insured. In such a case, if the Company pays any amount to the claimant due to any statutory provisions, such amount shall be recoverable from the Insured.
- (10) The Policy and the Schedule shall be read together as one contract and any word or expression to which a specific meaning has been assigned in the Act and the Rules framed thereunder or this Policy shall bear such specific meaning.
- (11) Any dispute regarding interpretation of the terms, conditions and exceptions of this Policy shall be determined in accordance with the law and practice of a court of competent jurisdiction within India.

Signature Not Verified

Digitally signed by SUBRATA MONDAL
Date: 2020.04.08 14:59:42 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41052044

'Show Signature Properties'-->Click on 'Show signer's Certificate'-->Go to Tab 'Trust'-->Click on 'Add to Trusted Certificates'-->Click on 'OK'-->Click on 'Close'

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Annexure-2 27

Public liability Industrial & Storage Policy

IFFCO - TOKIO GENERAL INSURANCE CO. LTD

Regd. Office: IFFCO SADAN, C1 Distt Centre, Saket, New Delhi- 110017

Public liability Industrial & Storage Policy - Schedule

Cum Tax Invoice

ORIGINAL FOR RECIPIENT

GST Applicable



Servicing Office:

IFFCO-TOKIO General Ins. Co. Ltd

IFFCO House,

2 & 3 Floor, 34 Nehru Place

New Delhi - 110019

State Code: 07 . GSTIN: 07AAAC17573H1ZE

General Insurance Services : 9971

Proposer:	INDIAN FARMERS FERTILISER COOPERATIVE LIMITED		Unique Invoice No.....	: 41054359
Address:	IFFCO Sadan C-1, District Centre Saket Place DMC (U) (PART) DELHI 110017		Policy No.....	: 41054359
State Code:	07	Country Name: India	GSTIN:	
Phone Number:	011-26542625	Agent No. 23000002	Date of issuance.....	
			Policy effective from hrs 13/07/2020	
			To MidNight 12/07/2021 ✓	

Nature of Business		Manufacturing & Distribution of Fertilizers.
Policy Type	Manufacturing & Storage Only	
Location of Risk	As per Annexure	
No. of Premises	5	
Premises Risk	Limit of Indemnity (Rs.)	
AOA	500000000	
AOY	500000000	
Turnover	116646200000	
Transportation Risk		
AOA	50000000	
AOY	50000000	
Turnover	48477200000	
Territorial Limits	India	
Jurisdiction	India	
Deductible (Rs.)	As Mentioned Below	
Voluntary Excess %	00.0 percent	
Retro Active Date	13/07/2004	

Co-insurance Details		
Name	Type	%

Additional Details

Other Terms and Conditions:

- (1) Defense costs within the limit of liability
- (2) For any Project/Erection works at any Plant of IFFCO
 - . this policy will be in excess of any other liability
 - . cover availed for construction activities under any
 - . policy.

Validity unknown

Digitally signed by SUBRATA MONDAL
Date: 2020.07.17 10:12:46 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359

Show Signature Properties --> Click on 'Show signer's Certificate' --> Go to Tab 'Trust' --> Click on 'Add to Trusted Certificates' --> Click on 'OK' --> Click on 'Close'

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(3) Designated Premises Endorsement - 5 Plant locations as

below :

- . IFFCO Kalol, Kandla, Phulpur Unit I & II, Alona I & II
- . and Paradeep.
- . Paradeep- Pipeline of approx 8 kms between Paradeep Port
- . Jetty to Paradeep Plant

4) Act of God Perils

5) 72 Hours Sudden and Accidental pollution extension

6) Terrorism Extension sub-limit - INR 500,000,000 in the aggregate

7) Effluent Discharge Extension - Risk of Leakage of pipeline of 5.525 Kms. between Jaspur village pump to Plant Site at Kalol

8) For Transport Extension a sub-limit of INR 50,000,000 any one occurrence and in the annual aggregate shall apply

--

Exclusions:

- * Asbestos
- * Pending/Prior claims & litigations
- * Manufacturing/Formulation activities in US/Canada
- * Nuclear Energy
- * Professional Liability
- * Contractual Liability
- * EMF Liability
- * Cross Liability
- * Liability of Railways
- * Manufacturing any product with final intended use in Aircraft, Watercraft and Railways
- * Vendors and Technical Collaborators exclusion
- * Product Liability, Product Guarantee, Product Efficacy and Financial loss
- * Auto inclusion of new products / new subsidiaries
- * IT clarification clause

Deductibles :

Public Liability :

0.50% of AOA subject to a maximum of INR 3,00,000/- Each & Every Loss

Terrorism Extension :

INR 5,00,000/- Each and Every Loss solely in respect of Third party property damage

--

Plant details with GST number and Premium bifurcation is as per attached annexure.

Validity unknown

Digitally signed by SUBRATA MONDAL
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Attaching to and forming part of Policy Number 41054359

Show Signature Properties-->Click on *Show signer's Certificate*-->Go to Tab *Trust*-->Click on *Add to Trusted Certificates*-->Click on *OK*-->Click on *Close*

True Copy
[Signature]

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	Taxable Value	CGST	SGST/UTGST	IGST	CESS
Rate		9.00	9.00	0.00	0.00
Amount	₹2256000.00	₹203040.00	₹203040.00	₹0.00	₹0.00
Total Tax		₹406080.0	Total Value		₹2662080.0

The Coverage is as per attached Policy Wording/Endorsements/Clauses attached. Please go through your Policy and in case of any discrepancy, please inform us.
 In case of cheque dishonour, policy stands cancelled ab-initio.
 Exclusion: Losses or damages caused directly or indirectly due to any infectious or contagious disease, pandemic /epidemics as declared by WHO and / or Government of India will be an exclusion under this policy.

Corporate Identity No (CIN) U74999DL2000PLC107621
Toll Free : 1-800-103-5499 ; Other : (0124) 428-5499 ; SMS "claim" to 56161

Policy Issuing Office: Delhi
 Consolidated Stamp Duty deposited as per the order of Government of National Capital Territory of Delhi

Attaching to and forming part of Policy Number: 41054359

Public Liability (Industrial & Storage) Policy Wording

1. OPERATIVE CLAUSE:
 WHEREAS the Insured named in the Schedule hereto and carrying on the business described in the said Schedule has applied to IFFCO-TOKIO General Insurance co. Ltd. (hereinafter called the company) for the indemnity hereinafter contained and has made a written proposal and declaration which shall be the basis of this contract and is deemed to be incorporated herein and has paid the premium as consideration for or on account of such indemnity.
 NOW THIS POLICY WITNESSETH that subject to the terms exceptions and conditions contained herein or endorsed hereon the Company will indemnify the Insured against their legal liability (other than liability under the Public Liability Insurance Act, 1991 or any other Statute that may come into force after the issue of this policy) to pay compensation including Claimant's costs, fees and expenses anywhere in India, in accordance with Indian Law.

2. INDEMNITY :
 The Indemnity only applies to claims arising out of accidents occurring in the Insured Premises during the period of insurance first made in writing against the Insured during the policy period and the Insured is indemnified in accordance with the Operative Clause for and/or arising out of Injury and/or Damage but only against claims arising out of or in connection with the business specified in the Schedule and not against claims arising out of or in connection with:-

- (a) Pollution howsoever caused unless specifically covered
- (b) Any product.

For the purpose of determining the indemnity granted

- (a) "Injury" means death, bodily injury, illness or disease of or to any person.
- (b) "Damage" means actual and/or physical damage to tangible property
- (c) "Pollution" means pollution or contamination of the atmosphere or of any water, land or other tangible property
- (d) "Product" means any tangible property after it has left the custody or control of the Insured, which has been designed, specified, formulated, manufactured, constructed, installed, sold, supplied, distributed, treated, serviced, altered or repaired by or on behalf of the Insured but shall not mean food and beverages supplied by or on behalf of the Insured primarily to the Insured's employees as a staff benefit.
- (e) "Policy Period" means the period commencing from effective date and hour as shown in the Policy Schedule and terminating at midnight on the expiry date as shown in the Policy Schedule.
- (f) "Period of Insurance" means the period commencing from the retroactive date and terminating on the expiry date as shown in the Policy Schedule.
- (g) "Accident" means a fortuitous event or circumstance which is sudden, unexpected and unintentional including resultant continuous, intermittent or repeated exposure arising out of the same fortuitous event or circumstance.
- (h) "Premises" shall be deemed to include pipelines running outside the premises for discharge of treated effluents at a disposal point situated within a distance one kilometer from the premises.

Validity unknown

Digitally signed by SUBRATA MONDAL
 Date: 2020.07.17 10:12:46 IST
 Reason: Valid Policy Copy
 Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359
 "Show Signature Properties"-->Click on 'Show signer's Certificate'-->Go to Tab 'Trust'-->Click on 'Add to Trusted Certificates'-->Click on 'OK'-->Click on 'Close'

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3. (a) NOTIFICATION EXTENSION CLAUSE

Should the Insured notify the Company during the Policy period in accordance with General Condition 9.1 of any specific event or circumstance which the Company accepts may give rise to a claim or claims which form the subject of indemnity by this policy, then the acceptance of such notification means that the Company will deal with such claim or claims as if they had first been made against the Insured during the Policy period. The extension under this Clause will be subject to the maximum time limit laid down under the Indian Limitation Act in force from time to time.

(b) EXTENDED CLAIM REPORTING CLAUSE:

In the event of non-renewal or cancellation of this Policy either by the Company or by the Insured, the Company will allow a time limit not exceeding 90 days from the date of expiry or cancellation of the policy provided no insurance is in force during this extended reporting period for the same interest, for notification of claims for accidents which had taken place during the period of insurance but could not be made during the policy period, provided, however, all claims made during the extended reporting period shall be handled as if they were made on the last day of the expiring Policy period and are subject to the limits of indemnity and the terms, conditions and exceptions of the policy.

4. INDEMNITY TO OTHERS

The indemnity granted extends to:

- 4.1 officials of the Insured in their business capacity arising out of the performance of their business or in their private capacity arising out of their temporary engagement of the Insured's employees.
- 4.2 the Officers, Committees and members of the Insured's canteen, social, sports, medical, fire fighting and welfare organisations in their respective capacities as such.
- 4.3 the personal representatives of the estate of any person who would otherwise be indemnified by this Policy but only in respect of liability incurred by such person.

Provided always that all such persons or parties shall observe, fulfill and be subject to the terms, conditions and exclusions of this Policy as though they were the Insured.

5. CROSS LIABILITIES:

Each person or party indemnified is separately indemnified in respect of claims made against any of them by any other person or party (other than the named Insured) subject to Company's total liability not exceeding the limits of indemnity stated in the Schedule of the Policy.

6. DEFENCE COSTS:

The Company will pay all costs, fees and expenses incurred with their prior consent in the investigation, defence or settlement of any claim made against the Insured and the costs of representation at any inquest, inquiry or other proceedings in respect of matters which have a direct relevance to any claim made or which might be made against the Insured, provided such claim or claims are the subject of indemnity by the Policy whether liability ultimately attaches to the policy or not. Such costs, fees and expenses are called "Defence Costs".

7. INDEMNITY LIMITS:

Company's total liability to pay compensation, Claimant's costs, fees and expenses and defence costs shall not exceed the indemnity limit stated in the Schedule. Indemnity Limit applies to any one claim or series of claims arising from one originating cause. Indemnity Limit shall represent the total amount of Company's Liability during the Policy period.

7.1 CLAIMS SERIES CLAUSES:

For the purpose of this policy where a series of and/or several bodily injuries and/or property damages are attributable directly or indirectly to the same cause, all such bodily injuries and/or property damages shall be added together and all such bodily injuries and/or property damages shall be treated as one claim and such claim shall be deemed to have been made at the point in time when the first of the claims was made in writing. There shall, however, be no coverage for claims made arising from one specific cause which are made later than 3 years after the first claim of the series.

7.2 COMPULSORY EXCESS:

The Insured shall bear a Compulsory Excess of 1/2% of the limit of indemnity per any one accident subject to a maximum of Rs. 3,00,000/-. This Compulsory Excess shall be applicable to both (a) death/bodily injury and (b) property damage, inclusive of defence costs arising out of any one accident. The Company's liability shall attach for the claim in excess of such Compulsory Excess (and Voluntary Excess, if any, opted by the Insured).

7.3 VOLUNTARY EXCESS:

In the event of the Insured opting, the policy shall be subject to a voluntary excess as mentioned in the schedule. This voluntary excess shall be applicable to both

(a) death/bodily injury claims and (b) property damage claims inclusive of defence costs arising out of any one accident. The Company's Liability shall attach for

Validity unknown

Digitally signed by SUBRATA MONDAL
Date: 2020.07.17 10:12:46 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359

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the claims in excess of such compulsory and voluntary excess.

8. EXCLUSIONS

This Policy does not cover liability

8.1 assumed by the Insured by agreement and which would not have attached in the absence of such agreement.

8.2 arising out of earthquake, earth-tremor, volcanic eruption, flood, storm, tempest, typhoon, hurricane, tornado, cyclone or other similar convulsions of nature and atmospheric disturbance.

8.3 arising out of deliberate, willful or intentional non-compliance of any statutory provision.

8.4 arising out of loss of pure financial nature such as loss of goodwill, loss of market etc.

8.5(a) arising out of all personal injuries such as libel, slander, false arrest, wrongful eviction, wrongful detention, defamation etc. and mental injury, anguish, or shock resulting therefrom.

(b) infringement of plans, copy-right, patent, trade name, trade mark, registered design.

8.6 arising out of fines, penalties, punitive or exemplary damages or any other damages resulting from the multiplication of compensatory damages.

8.7 directly or indirectly occasioned by, happening through or in consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection or military or usurped power.

8.8 directly or indirectly caused by or contributed to by

(a) ionising radiations or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel.

(b) the radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof.

This Policy does not cover liability for claims arising out of:

8.9 the ownership, possession or use by or on behalf of the insured of any motor vehicle or trailer for which compulsory insurance is required by legislation other than the following:

(a) claims caused by the use of any tool or plant forming part of or attached to or used in connection with any motor vehicle or trailer.

(b) claims arising beyond the limits of any carriageway or thoroughfare caused by the loading or unloading of any motor vehicle or trailer;

(c) claims for damage to any bridge, weighbridge, road or anything beneath caused by the weight of any motor vehicle or trailer or of the load carried therein.

(d) claims arising out of any motor vehicle or trailer temporarily in the Insured's custody or control for the purpose of parking.

8.10 transportation of materials and/or hazardous/dangerous substances outside Insured's premises unless specifically covered.

8.11 the ownership, possession or use by or on behalf of the insured of any aircraft, watercraft or hovercraft.

8.12 damage to property owned, leased or hired or under hire-purchase or on loan to the Insured or otherwise in the Insured's care custody or control other than the

(a) premises (or the contents thereof) temporarily occupied by the Insured for work thereon or other property temporarily in the Insured's possession for work thereon (but no indemnity is granted for damage to that part of the property on which the Insured is working and which arises out of such work).

(b) employees' and visitors' clothing and personal effects.

(c) premises tenanted by the Insured to the extent that the Insured would be held legally liable in the absence of any specific agreement.

8.13 Injury and/or damage occurring prior to the Retroactive Date in the Schedule.

Provided always that in the event of any injury or damage arising from continuous or continual inhalation, ingestion or application of any substance following the covered accident and where the Insured and Company cannot agree when the injury or damage occurred, then

(a) Injury shall be deemed to have occurred when the claimant first consulted a qualified medical practitioner in respect of such injury.

(b) Damage shall be deemed to have occurred when it first became evident to the claimant even if the cause was unknown.

8.14 the deliberate, conscious or intentional disregard of the Insured's technical or administrative management of the need to take all reasonable steps to prevent claims.

8.15 injury to any person under a contract of employment or apprenticeship with the Insured when such injury arises out of the execution of such contract.

8.16 Any accident(s) in respect of which Relief would be under the Public Liability Insurance Act, 1991 or any other Statute that may come into force after the issue of this policy.

8.17 liability more specifically insured elsewhere.

9. GENERAL CONDITIONS

9.1 The Insured shall give written notice to the Company as soon as reasonably practicable of any claim made against the Insured (or any specific event or circumstance that may give rise to a claim being made against the Insured) and which forms the subject of indemnity under this policy and shall give all such

Validity unknown

Digitally signed by SUBRATA MONDAL
 Date: 2020.07.17 10:12:46 IST
 Reason: Valid Policy Copy
 Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359
 Show Signature Properties-->Click on *Show signer's Certificate*-->Go to Tab *Trust*-->Click on *Add to Trusted Certificates*-->Click on *OK*-->Click on *Close*

Taru Gopal

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additional information as the Company may require. Every claim, writ, summons or process and all documents relating to the event shall be forwarded to the Company immediately they are received by the Insured.

9.2 No admission, offer, promise or payment shall be made or given by or on behalf of the Insured without the written consent of the Company.

9.3 The Company will have the right, but in no case the obligation, to take over and conduct in the name of the Insured the defence of any claim and will have full discretion in the conduct of any proceedings and in the settlement of any claim and having taken over the defence of any claim may relinquish the same. All amounts expended by the Company in the defence settlement or payment of any claim will reduce the limits of indemnity specified in the Schedule of the Policy. In the event the Company, in its sole discretion, chooses to exercise its right pursuant to this condition, no action taken by the Company in the exercise of such right will serve to modify or expand in any manner, the Company's liability or obligations under this policy beyond what the Company's liability or obligations would have been had it not exercised its rights under this condition.

9.4 The Insured shall give all such information and assistance as the Company may reasonably require.

9.5 The Insured shall give notice as soon as reasonably practicable of any fact, event or circumstance which materially changes the information supplied to the Company at the time when this policy was effected, and the Company may amend the terms of this Policy according to the materiality of such change.

9.6 The Company may at any time pay to the Insured in connection with any claim or series of claims under this Policy to which an Indemnity Limit applies the amount of such Limit (after deduction of any sums already paid) or any lesser amount for which such claims can be settled and upon such payment being made the Company shall relinquish the conduct and control of and be under no further liability in connection with such claims.

9.7 The Policy and the Schedule shall be read together as one contract and any word or expression to which a specific meaning has been attached in any part of this Policy or the Schedule shall bear such specific meaning wherever it may appear. The terms, conditions and exclusions of this Policy (and any phrase or word contained therein) shall be interpreted in accordance with Indian Law.

9.8 The Insured shall keep accurate records of annual turnover which term shall include all leviable duties and at the time of renewal of Insurances declare such details as the Company may require. The Company shall at all reasonable time have free access to inspect such records.

9.9 If at the time of happening of any event resulting into a liability under this Policy, there be any other Public Liability Insurance or Insurances effected by the Insured or by any other person covering the same liability, then the Company shall not be liable to pay or contribute more than its rateable proportion of such liability.

9.9A This Policy does not cover liability which at the time of happening of any event resulting into such liability, be insured by or would, but for the existence of this policy, be insured by, any other Policy (but not a Public Liability Policy) or Policies, except in respect of any excess beyond the amount which could have been payable under such Policy/Policies, had this Insurance not been effected.

9.10 The Company may cancel this Policy by giving thirty days' notice in writing of such cancellation to the Insured's last known address and in such an event the Company will return a pro-rata portion of the premium (subject to a minimum retention of 25 per cent of the annual premium) for the unexpired part of the Insurance.

The Policy may also be cancelled by the Insured by giving thirty days' notice in writing to the Company, in which event the Company will retain premium at short-period scale provided there is no claim under the Policy during the period of Insurance.

In case of any claim under the Policy no refund of premium shall be allowed.

9.11 In the event of liability arising under the policy or the payment of claim under the policy, the Limit of Indemnity per any one year under the Policy shall get reduced by the extent of quantum of liability to be paid or actual payment of such claim. Under no circumstances, it shall be permissible to reinstate the limit of indemnity to the original level, even on payment of extra premiums.

9.12 It is also hereby further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not within 12 calendar months from the date of such disclaimer have been made the subject matter of a suit in a court of law then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

9.13 The Company shall not be liable to make any payment under this Policy in respect of any claim if such claim shall be in any manner fraudulent or supported by any statement or device whether by Insured or by any person on behalf of the Insured and/or if the insurance has been continued in consequence of any material mis-statement or the non-disclosure of any material information by or on behalf of the Insured.

9.14 No claim shall be payable under this policy unless the cause of action arises in India and the liability to pay claim is established against the Insured in an Indian court. It is further agreed and understood that only Indian Law shall be applicable to any such action.

9.15 Policy Disputes Clause

Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law. Each party agrees to submit to the jurisdiction of any court of competent jurisdiction within India and to comply with

Validity unknown

Digitally signed by SUBRATA MONDAL
Date: 2020.07.17 10:12:47 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359

'Show Signature Properties'-->Click on 'Show signer's Certificate'-->Go to Tab 'Trust'-->Click on 'Add to Trusted Certificates'-->Click on 'OK'-->Click on 'Close'

True Copy

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all requirements necessary to give such court of jurisdiction. All matters arising hereunder shall be determined in accordance with the law and practice of such Court.

Notwithstanding anything contained to the contrary, it is hereby declared and agreed that with effect from inception of this policy all claims arising from or attributable to Act of God perils causing Third party bodily injury and property damage within the named premises of the insured co

Validity unknown

Digitally signed by SUBRATA MONDAL
Date: 2020.07.17 10:12:47 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359
"Show Signature Properties"-->Click on "Show signer's Certificate"-->Go to Tab "Trust"-->Click on "Add to Trusted Certificates"-->Click on "OK"-->Click on "Close"

True copy
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Validity unknown

Digitally signed by SUBRATA MOHAPAL
Date: 2020.07.17 10:12:47 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Attaching to and forming part of Policy Number 41054359

'Show Signature Properties'-->Click on 'Show signer's Certificate'-->Go to Tab 'Trust'-->Click on 'Add to Trusted Certificates'-->Click on 'OK'-->Click on 'Close'

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Annex-3 35



Labour Department, Uttar Pradesh

LICENCE UNDER
SECTION 6 OF
THE FACTORIES ACT, 1948
FORM No. 3
[RULE 7, (1)]

(Registration and Licence to Work a Factory)

Registration No:- **UPFA46000029**
Old Registration No:- **ALD-314**
Date Of Issue **02/12/2019**

Licence is hereby granted to **Gopal Krishna Gautam** valid only for the premises described below for use as factory employing not more than **2500** persons on any one day during the year and using motive power exceeding **2000** H.P. subject to the provisions of the Factory Act, 1948, and the rules made thereunder.

This licence shall remain in force till **31/12/2022** unless further renewed.

Description of the Licenced Premises

The licenced Premises shown on plan no. **4090F/Plan** dated. **20/08/1999** are situated in **Indian Farmers Fertiliser cooperative ltd., Ghiya nagar phoolpur allahabad**, District :- **Prayagraj** and consist of the buildings shown on approved site plan.

Amendment Details

Sr.No.	Details
1	Change in MapPlan Number Effective From 23/03/2017
2	Changes in Manager/Occupier - Occupier Changed from K.L. Singh to A.K.SINGH and Manager Changed From Mukul srivastav to M.M.AHMED Effective From 18/10/2019 With Fee - 5.00
3	Changes in Manager/Occupier - Occupier Changed from A.K.SINGH to Gopal Krishna Gautam Effective From 25/12/2020 With Fee - 5.00

Validity

Valid From	Valid Till	Fee
01/01/2020	31/12/2022	87000.00

Issued on the behalf of the Director of Factories, Uttar Pradesh

Note:

1. This is a computer generated licence, hence, no signature is required.

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2. This licence may be verified from the website of the Labour Department, Govt. of UP -www.uplabour.gov.in
3. This licence is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.
4. This license shall remain in force subject to validity of NOC from Fire Deptt. and U.P. Pollution Control Board during the entire period of this license.
5. For Major Accident Hazardous Factories, renewed license shall remain valid till as per validity of Safety Audit Report.

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U.P. Pollution Control Board

CONSENT ORDER

37
Annexure - 4

Ref No. -
68939/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2019

Dated : 28/01/2020

To ,

Shri MUHAMMAD MASOOD AHMAD
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No. 6194924

Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2020.01.28 23:12:34 +05'30'

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2020.01.28 23:13:35 +05'30'

Chief Environmental Officer (circle-2)

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U.P. Pollution Control Board

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Primary Reformer Furnace-01.	LNG	01	Particulate Matter	33 meter from ground level.
2	Boilers-03 Nos. (capacity -125 TPH each)	Coal	03	Particulate Matter	100 meter high common stack, from ground level with ESP.
3	Boiler (Capacity-200 TPH)	LNG	04	Particulate Matter	120 meter high stack from ground level.
4	Urea Priling Tower-01	-	05	Particulate Matter	96 meter from the ground level.
5	Urea Priling Tower-02	-	06	Particulate Matter	104 meter high stack from the ground level.
6	Primary Reformer furnace-02	LNG	02	Particulate Matter	30 meter from the ground level.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Oxides of Nitrogen	400 mg/Nm ³
2	02	Oxides of Nitrogen	400 mg/Nm ³
3	03	Particulate Matter	350 mg/Nm ³
4	04	Oxides of Nitrogen	150 ppm(v/v) at 15% excess oxygen.
5	05	Particulate Matter	150 mg/Nm ³
6	06	Particulate Matter	50 mg/Nm ³

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

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7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall operate and maintain installed APCS effectively in such manner to achieve the emission standards for fertilizer unit, prescribed under Environmental (Protection) Rules, 1986
4. Industry shall submit the Stacks/Ambient air monitoring report of NABL accredited laboratory on quarterly basis.
5. Industry shall operate and maintain installed Online Continuous Emission Monitoring System for the parameters PM, NOx and SO2, effectively and transmit data to CPCB and UPPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
6. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
7. Fly Ash and Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
8. The logbook for records of fly ash generation and its disposal shall be maintained properly.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
12. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
13. Industry shall comply with the relevant provisions of Environmental Laws.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2020.01.28 23:14:41 +05'30'

Chief Environmental Officer (circle-2)

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[Signature]



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
69786/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2019

Dated : 28/01/2020

To ,

Shri MUHAMMAD MASOOD AHMAD
M/s INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.
GHIYANAGAR, PHULPUR, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

Reference Application No :6249105

Dated :28/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2020.01.28 23:17:44 +05'30'

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar
Agarwal
Date: 2020.01.28 23:18:29 +05'30'

Chief Environmental Officer (circle-2)

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Annexure-5

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.INDIAN FARMERS FERTILISER CO-OPERATIVE LTD. vide

Consent Order No. 6249105/ Water

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Urea - 5145 MT/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	31400 Cubic Meter/day treated effluent shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes.	ETP
2	Domestic	2000 Cubic Meter/day shall be used for irrigation/ gardening and water sprinkling for dust suppression.	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l
4	Oil & Grease	10 mg/l

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l
4	Quantity of Discharge	Free Ammonia-2.0 mg/l, Ammonical Nitrogen-50 mg/l, Total Kjeldahl Nitrogen-75 mg/l, Nitrate Nitrogen as N-10 mg/l, pH- 6.5 to 8.5

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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

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1. This consent is valid for production of Urea - 5145 MT/Day using Naphtha, Liquefied Natural Gas, Coal, and LSHO as raw material.
2. Industry shall comply with the conditions of NOC for Modification/Revamping of Ammonia-Urea Plant including installation of GT-HRSG issued by Board vide letter No. 88963/C-2/NOC-183/16 dated 18.10.2016.
3. Industry shall treat their effluent to meet the effluent discharge standards for Fertilizer industries, as notified under Environment (Protection) Rule, 1986.
4. Industry shall treat Nitrogenous Waste water through Hydrolyser unit and Non Nitrogenous Waste water through RO based ETP. The treated water shall be reused in process, cooling water makeup, washing, ash quenching, water sprinkling and for irrigation purposes. Industry shall not discharge any effluent outside the industry premises.
5. Storm Water drain shall be kept separate in such manner that industrial effluent does not get mixed with storm water.
6. Industry shall treat domestic effluent through STP as per norms and treated domestic effluent shall be used in irrigation/ gardening and water sprinkling for dust suppression.
7. Industry shall install PTZ camera at strategic locations for monitoring and its URL and password shall be provided to the Board within 01 month.
8. Industry shall maintain Electro Magnetic Flow meters at Water source and ETP outlet along with connectivity to CPCB and UPPCB server. The logbook of mentioned Flow meters reading shall be maintained.
9. The industry shall operate and maintain installed Online Effluent quality Monitoring System effectively and ensure continuous connectivity to CPCB and UPPCB server. OCEMS facility shall also be calibrated from recognized agency on six monthly basis.
10. Ash pound shall be maintained in such a manner that ground water does not get affected.
11. The effluent level in guard ponds shall be kept below the free board.
12. Industry shall submit the Analysis report of ground water near to the Guard Ponds and hand pumps of adjacent villages of NABL accredited laboratory, on six monthly basis.
13. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and submit the detail of Hazardous waste disposal in form-10.
14. Industry shall obtain permission from CGWA for withdrawal of ground water as soon as possible and provide it to the Board.
15. The industry shall install rain water harvesting system as per design of Ground Water Authority.
16. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. Industry is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, industry shall immediate comply with the directions issued by Board related to operation or temporary closure of the unit.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2020.01.28 23:19:29 +05'30'

Chief Environmental Officer (circle-2)

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Annexure-6 44

फूलपुर इकाई
PHULPUR UNIT



इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टी0 ई 0/02/242

दिनांक: 05.01.2021

पंजीकृत डाक

सेवा में,
सदस्य सचिव,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड
"टी.सी./12 बी", विभूति खण्ड,
गोमती नगर, लखनऊ-226010

विषय: मासिक वायु/चिमनी उत्सर्जन विश्लेषण आख्या।

महोदय,

कृपया कन्सेन्ट (सहमति) के शर्तों के अनुपालन में माह दिसम्बर-2020 का वायुमंडलीय (एम्बीएन्ट) वायु तथा चिमनियों के उत्सर्जन की आख्या आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

सधन्यवाद।

भवदीय

कृते, इंडियन फारमर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड,

(पीयूष मिश्र)

महाप्रबन्धक (तकनीकी)

संलग्नक: उपरोक्तानुसार।

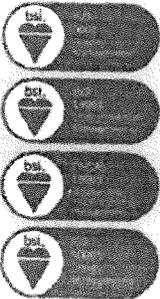
प्रतिलिपि:

1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सेक्टर-10, योजना संख्या-3 आवास विकास परिषद कालोनी, झुंसी, प्रयागराज -211019
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अजुर्न नगर, नई दिल्ली-110003
3. दि फर्टिलाइजर एशोसिएशन आफ इंडिया, 10 शहीद जीत सिंह मार्ग, नई दिल्ली-110067
4. निदेशक (तकनीकी), इफको सदन, सी-1, डिस्ट्रिक्ट सेन्टर, साकेत प्लेस, नई दिल्ली-110017
5. कार्यकारी निदेशक (फूलपुर इकाई)
6. कार्यालय प्रति।

P.O. Ghiyanagar, Prayagraj-212404 (U.P.) Phone : (05332) 253374, 251243

पोस्ट : घियानगर, प्रयागराज-212404 (उ०प्र०) फोन : (05332) 253374, 251243

तार / Gram : इफको घियानगर, IFFCO Ghiyanagar, फैक्स / Fax : General - (05332) 251252, Maintenance (05332) 251263
ईमेल / E-Mail : phulpur@iffco.in वेबसाइट / Website : www.iffco.in



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इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड, फूलपुर इकाई
वायुमंडलाय (एम्बाएन्ट) वायु

बानगी स्थल - कार्डेट							
दिनांक	कमिशन वचार्थ (पीएन 10) माइक्रोग्राम/घनमीटर	कमिशन वचार्थ (पीएन 2.6) माइक्रोग्राम/घनमीटर	सत्कर कार्ड आक्साइड माइक्रोग्राम/घनमीटर	अमोनिया माइक्रोग्राम/घनमीटर	यूरिया इस्ट माइक्रोग्राम/घनमीटर	नाइट्रस माइक्रोग्राम/घनमीटर	हाइड्रो कार्बन माइक्रोग्राम/घनमीटर
01.12.2020	58	36	24	36	25	21	एन.टी
03.12.2020	56	38	26	38	27	23	एन.टी
07.12.2020	54	35	28	35	24	20	एन.टी
10.12.2020	57	37	25	37	26	22	एन.टी
14.12.2020	55	34	27	34	23	20	एन.टी
17.12.2020	58	38	24	38	25	23	एन.टी
21.12.2020	56	36	28	36	26	21	एन.टी
24.12.2020	58	34	26	34	24	20	एन.टी
28.12.2020	55	37	24	36	27	23	एन.टी
31.12.2020	57	35	27	38	25	21	एन.टी
बानगी स्थल - सेंटल स्कूल							
01.12.2020	58	36	26	38	27	20	एन.टी
03.12.2020	56	36	24	36	29	22	एन.टी
07.12.2020	55	34	27	34	26	23	एन.टी
10.12.2020	57	37	25	37	28	21	एन.टी
14.12.2020	54	35	28	35	25	20	एन.टी
17.12.2020	58	37	26	38	29	22	एन.टी
21.12.2020	56	34	28	34	26	20	एन.टी
24.12.2020	54	36	25	36	28	23	एन.टी
28.12.2020	58	36	27	38	29	21	एन.टी
31.12.2020	56	35	24	35	27	20	एन.टी
बानगी स्थल - रेलवे गेट							
01.12.2020	58	37	27	38	28	22	एन.टी
03.12.2020	56	35	25	36	26	20	एन.टी
07.12.2020	54	38	28	34	24	23	एन.टी
10.12.2020	57	36	26	37	27	21	एन.टी
14.12.2020	55	34	24	35	25	22	एन.टी
17.12.2020	56	38	29	38	28	20	एन.टी
21.12.2020	58	35	25	34	24	21	एन.टी
24.12.2020	54	37	28	36	26	23	एन.टी
28.12.2020	56	34	24	38	28	20	एन.टी
31.12.2020	55	36	26	35	25	22	एन.टी
बानगी स्थल - बोरवेल नम्बर .8							
01.12.2020	56	37	26	38	28	22	एन.टी
03.12.2020	58	36	26	36	26	20	एन.टी
07.12.2020	55	38	29	34	24	21	एन.टी
10.12.2020	57	36	27	37	27	23	एन.टी
14.12.2020	54	37	25	38	26	20	एन.टी
17.12.2020	56	36	27	35	25	22	एन.टी
21.12.2020	57	38	28	37	28	21	एन.टी
24.12.2020	55	35	26	34	24	23	एन.टी
28.12.2020	58	37	24	36	26	20	एन.टी
31.12.2020	56	34	29	38	28	22	एन.टी
बानगी स्थल - गेट नम्बर 4							
01.12.2020	58	36	26	37	27	22	एन.टी
03.12.2020	56	38	24	35	25	20	एन.टी
07.12.2020	54	35	27	38	26	23	एन.टी
10.12.2020	57	37	25	36	28	21	एन.टी
14.12.2020	56	34	28	34	28	20	एन.टी
17.12.2020	58	36	26	37	26	22	एन.टी
21.12.2020	54	37	25	38	28	21	एन.टी
24.12.2020	57	35	27	35	25	23	एन.टी
28.12.2020	55	38	24	37	29	20	एन.टी
31.12.2020	58	36	28	34	24	22	एन.टी

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फूलपुर :: इकाई

धिमनी उत्सर्जन विश्लेषण					
पावर प्लांट -I धिमनी उत्सर्जन				पावर प्लांट-II धिमनी उत्सर्जन	
दिनांक	ब्यायलर सं०	एसओपीओएम० (मिग्रा/ना०घनमीटर)	सल्फर डाईआक्साइड (मि.ग्रा/ना०घनमीटर)	ब्यायलर संख्या 4	
				एसओपीओएम० (मिग्रा/ना०घनमीटर)	सल्फर डाईआक्साइड (मिग्रा/ना०घनमीटर)
04.12.2020	1 एवं 3	29 एवं 96	320 एवं 332	14	<1.0
11.12.2020	1 एवं 3	27 एवं 84	302 एवं 318	प्लांट शट डाउन	प्लांट शट डाउन
18.12.2020	1 एवं 3	30 एवं 98	314 एवं 322	प्लांट शट डाउन	प्लांट शट डाउन
24.12.2020	1 एवं 3	28 एवं 88	308 एवं 312	प्लांट शट डाउन	प्लांट शट डाउन

यूरिया ग्रिल टावर उत्सर्जन				
दिनांक	यूरिया-I		यूरिया-II	
	अमोनिया (मिग्रा/ना०घनमीटर)	यूरिया क्रम (मिग्रा/ना०घनमीटर)	अमोनिया (मिग्रा/ना०घनमीटर)	यूरिया क्रम (मिग्रा/ना०घनमीटर)
04.12.2020	37.80	42.20	37.30	42.70
09.12.2020	36.40	42.80	37.90	42.20
16.12.2020	38.10	41.70	36.80	41.90
23.12.2020	प्लांट शट डाउन	प्लांट शट डाउन	37.50	42.80
30.12.2020	प्लांट शट डाउन	प्लांट शट डाउन	36.90	41.60

अमोनिया एवं जी.टी.- एच.आर.एस.जी. संयंत्र सल्फरडाईआक्साइड मिग्रा/ना०घनमी०					
दिनांक	अमोनिया-I		अमोनिया-II		जी.टी.-एच.आर.एस.जी.
	प्राइमरी रिफार्मर धिमनी	सीकंडरी रिफार्मर	प्राइमरी रिफार्मर धिमनी	एचओआरओयू धिमनी	जी.टी.-एच.आर.एस.जी. धिमनी
01.12.2020	<1.0	<1.0	<1.0	<1.0	<1.0
08.12.2020	<1.0	<1.0	<1.0	<1.0	<1.0
15.12.2020	<1.0	<1.0	<1.0	<1.0	<1.0
22.12.2020	<1.0	<1.0	<1.0	<1.0	<1.0
29.12.2020	<1.0	<1.0	प्लांट शट डाउन	प्लांट शट डाउन	<1.0

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फूलपुर :: इकाई

हरित मेखला विकास
दिसम्बर 2020 माह की आख्या

हरित मेखला विकास कार्य, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण एवं वन मंत्रालय के दिशानिर्देश के अनुरूप कराया जाता है। कारखाना परिसर के चारों तरफ उपलब्ध भूमि पर वृक्षारोपण कार्य सामाजिक वानिकी प्रभाग, प्रयागराज उत्तर प्रदेश द्वारा पूर्ण कराया जा चुका है।

उत्तर प्रदेश सरकार के शासनादेश संख्या 2/2019/881/81-5-2019-03/2019, दिनांक 21.11.2019 द्वारा हरित आवरण में वृद्धि हेतु जन आन्दोलन के माध्यम से वृक्षारोपण को बढ़ावा देने के लिए, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के निर्देशानुसार, इफको फूलपुर इकाई को वृक्षारोपण हेतु दिये गये लक्ष्य के अनुपालन में संयंत्र परिसर एवं इफको टाउनशिप परिसर में पौधारोपण का कार्य पूर्ण किया जा चुका है तथा रोपित किये गये पौधों की निराई, गुड़ाई एवं सिंचाई आदि की गयी।

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फूलपुर इकाई
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इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टी0 ई 0/02/241

स्पीड/पंजीकृत

दिनांक: 05.01.2021

सेवा में,

सदस्य सचिव,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड
"टी.सी./12 वी", विभूति खण्ड
गोमती नगर, लखनऊ - 226010

विषय: मासिक द्रव उत्प्राह विश्लेषण आख्या ।

महोदय,

कृपया कन्सेन्ट (सहमति) की शर्त के अनुपालन में निम्नलिखित आख्या, माह दिसम्बर-2020 हेतु संलग्न है।

1. मासिक -अप स्ट्रीम,डाउन स्ट्रीम तथा उत्प्राह के तिसौरा नाले में मिलने वाले स्थल (निस्तारण) के जल की विश्लेषण आख्या।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड,

(पीयूष मिश्र)

महाप्रबन्धक (तकनीकी)

कार्यालय प्रति

[Handwritten signature]

संलग्नक: उपरोक्तानुसार ।

प्रतिलिपि:

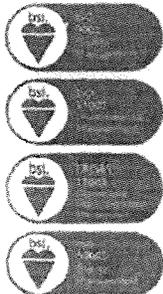
1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सेक्टर-10, योजना संख्या-3 आवास विकास परिषद कार्लोनी, झूँसी, प्रयागराज-211019
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अजुर्न नगर, नई दिल्ली-110003
3. दि फर्टिलाइजर एशोसिएशन आफ इंडिया, 10 शहीद जीत सिंह मार्ग, नई दिल्ली-110067
4. निदेशक (तकनीकी), इफको नई दिल्ली - 110017
5. कार्यकारी निदेशक, (फूलपुर इकाई)
6. कार्यालय प्रति।

P.O. Ghyanagar, Prayagraj-212404 (U.P.) Phone : (05332) 253374, 251243

पोस्ट : घियानगर, प्रयागराज-212404 (3090) फोन : (05332) 253374, 251243

तार / Gram : इफको घियानगर, IFFCO Ghyanagar. फ़ैक्स / Fax : General (05332) 251252, Maintenance (05332) 251283

ईमेल / E-Mail : phulpur@iffco.in वेबसाइट / Website : www.iffco.in



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फूलपुर इकाई

तिसौरा नाला के डाउन स्ट्रीम अप स्ट्रीम तथा निस्तारण स्थल के जल का विश्लेषण।

0.1 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के धारा 17, उपधारा 1 के (क0) तथा (एम0) खण्ड के अंतर्गत जल निवारण एवं प्रदूषण नियंत्रण अधिनियम 1974 एवं स्मारक संख्या 413/ए0आर0एन0/ 83 दिनांक 6.4.83 लखनऊ (आंशिक संशोधन संख्या 133/ए0आ0एन0 दिनांक 13 मई 1976 लखनऊ) तथा 'मीनास' के अनुरूप दिया जाने वाला उत्प्रवाह का विश्लेषण।

क्र0सं0 अभिलक्षण	निर्धारित सीमा	उत्प्रवाह विश्लेषण दिनांक 21.12.2020		
		अपस्ट्रीम	निस्तारण स्थल (गार्ड पांड)	डाउन स्ट्रीम
01. सकल सस्पेंडेड सालिड मिग्रा./ली. (अधिकतम)	100	44	46	40
02. पी.एच.	6.50से 8.5	7.40	6.80	7.50
03. तापक्रम	उत्प्रवाह के आउटलेट से 15 मी.के मध्य डाउन स्ट्रीम के किसी सेक्शन में 40 डिग्री सेल्सियस से अधिक न हो।	18	15	18
04. टोटल डिजात्व सालिड मिग्रा./ली.	2100	966	1004	886
05. बी.ओ.डी. 20डिग्री सेल्सियस तापक्रम पर 5 दिवस हेतु मिग्रा./ली. (अधिकतम)	30	-	16.10	-
06. तेल एवं ग्रीस मिग्रा./ली. (अधिकतम)	10	एन.टी.	2.0	एन.टी.
07. रंग एवं गंध	-	रंगहीन	रंगहीन	रंगहीन
08. सकल अवशिष्ट क्लोरीन मिग्रा./ली. (अधिकतम)	1.0	एन.टी.	एन.टी.	एन.टी.

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09. सकल क्रोमियम (सी.आर.) के रूप में मिग्रा./ली.(अधिकतम)	2.0	एन.टी.	एन.टी.	एन.टी.
10. हेक्सावैलेंट क्रोमियम (सी.आर.) के रूप में मिग्रा./ली.(अधिकतम)	0.1	एन.टी.	एन.टी.	एन.टी.
11. जिंक (जेड.एन.)के रूप में मिग्रा./ली.(अधिकतम)	5.0	एन.टी.	एन.टी.	एन.टी.
12. सकल अमोनिकल नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम)	50	एन.टी.	21.62	एन.टी.
13. मुक्त अमोनिया (एन.) के रूप में मिग्रा./ली.(अधिकतम)	2.0	एन.टी.	0.09	एन.टी.
14. सकल नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम) (सकल जेल्डाल नाइट्रोजन)	75	16.20	37.40	15.40
15. केमिकल आक्सीजन डिमांड मिग्रा./ली.(अधिकतम)	250	30.27	35.65	24.90
16. घुलित फास्फेट (पी.) के रूप में मिग्रा./ली.(अधिकतम)	5.0	एन.टी.	0.33	एन.टी.
17. क्लोराइड (सी.एल.)के रूप में मिग्रा./ली.(अधिकतम)	1000	648	752	596
18. नाइट्रेट नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम)	10.0	0.74	1.04	0.68
19. वेनाडियम (वी.) के रूप में मिग्रा./ली.(अधिकतम)	0.2	एन.टी.	एन.टी.	एन.टी.

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फूलपुर इकाई
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इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टी0 ई 0/02/242

दिनांक: 03.12.2020

पंजीकृत डाक

सेवा में,
सदस्य सचिव,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड
"टी.सी./12 वी", विभूति खण्ड,
गोमती नगर, लखनऊ-226010

विषय: मासिक वायु/चिमनी उत्सर्जन विश्लेषण आख्या।

महोदय,

कृपया कन्सेन्ट (सहमति) के शर्तों के अनुपालन में माह नवम्बर-2020 का वायुमंडलीय (एम्बीएन्ट) वायु तथा चिमनियों के उत्सर्जन की आख्या आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

सधन्यवाद।

भवदीय

कृते, इंडियन फारमर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड,

(पीयूष मिश्र)

महाप्रबन्धक (तकनीकी)

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सेक्टर-10, योजना संख्या-3 आवास विकास परिषद कालोनी, झूँसी, प्रयागराज -211019
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अजुर्न नगर, नई दिल्ली-110003
3. दि फर्टिलाइजर एशोसिएशन आफ इंडिया, 10 शहीद जीत सिंह मार्ग, नई दिल्ली-110067
4. निदेशक (तकनीकी), इफको सदन, सी-1, डिस्ट्रिक्ट सेन्टर, साकेत प्लेस, नई दिल्ली-110017
5. कार्यकारी निदेशक (फूलपुर इकाई)
6. कार्यालय प्रति।

P.O. Ghiyanagar, Prayagraj 212404 (U.P.) Phone : (05332) 253374, 251243

पिन : गियानगर प्रयागराज-212404 (3090) फोन : (05332) 253374 251243

तार : Gram : इकाई गियानगर IFFCO Ghiyanagar, प्रयागराज Fax : General (05332) 251252, Maintenance (05332) 251253

ईमेल : E-Mail : phulpur@iffco.in वेबसाइट : Website : www.iffco.in



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इंडियन फारमस फर्टिलाइजर कोआपरेटिव लिमिटेड, फूलपुर इकाई
वायुमंडलीय (एम्बीएन्ट) वायु

बानगी स्थल - कार्डेट							
दिनांक	कमितीय पर्याप्त (पीएच 10) माइक्रोग्राम/घनमीटर	कमितीय पर्याप्त (पीएच 2.5) माइक्रोग्राम/घनमीटर	संस्कार काई आक्साइड माइक्रोग्राम/घनमीटर	जनीमिथा माइक्रोग्राम/घनमीटर	यूरिया कन्टेंट माइक्रोग्राम/घनमीटर	नायस माइक्रोग्राम/घनमीटर	हाइड्रो कार्बन माइक्रोग्राम/घनमीटर
02.11.2020	55	38	27	35	24	23	एन.टी
05.11.2020	58	37	24	37	23	21	एन.टी
09.11.2020	56	35	25	36	25	20	एन.टी
12.11.2020	57	38	28	38	27	22	एन.टी
17.11.2020	54	36	26	35	24	20	एन.टी
19.11.2020	58	39	24	37	26	23	एन.टी
23.11.2020	56	35	27	38	23	21	एन.टी
26.11.2020	57	37	25	34	25	20	एन.टी
बानगी स्थल - सेंट्रल स्कूल							
02.11.2020	58	38	26	36	27	23	एन.टी
05.11.2020	56	36	24	38	25	20	एन.टी
09.11.2020	59	39	27	35	26	21	एन.टी
12.11.2020	57	37	25	37	28	20	एन.टी
17.11.2020	55	35	28	34	25	22	एन.टी
19.11.2020	58	38	26	36	27	23	एन.टी
23.11.2020	54	36	24	34	24	20	एन.टी
26.11.2020	56	36	28	37	28	22	एन.टी
बानगी स्थल - रेलवे गेट							
02.11.2020	55	37	26	38	27	23	एन.टी
05.11.2020	57	38	24	36	25	21	एन.टी
09.11.2020	59	36	27	37	28	22	एन.टी
12.11.2020	56	34	25	35	24	20	एन.टी
17.11.2020	58	37	28	38	28	23	एन.टी
19.11.2020	55	35	26	36	28	21	एन.टी
23.11.2020	57	38	24	34	25	23	एन.टी
26.11.2020	59	36	27	37	27	20	एन.टी
बानगी स्थल - बोर्डिंग नम्बर .8							
02.11.2020	57	36	25	38	26	22	एन.टी
05.11.2020	55	36	23	36	28	20	एन.टी
09.11.2020	58	37	26	37	25	21	एन.टी
12.11.2020	56	35	24	35	27	23	एन.टी
17.11.2020	54	38	27	38	24	21	एन.टी
19.11.2020	57	36	25	36	28	20	एन.टी
23.11.2020	55	34	23	34	25	22	एन.टी
26.11.2020	58	37	27	37	27	20	एन.टी
बानगी स्थल - गेट नम्बर 4							
02.11.2020	58	38	28	38	25	22	एन.टी
05.11.2020	56	36	24	36	23	20	एन.टी
09.11.2020	59	37	25	37	26	23	एन.टी
12.11.2020	57	35	27	35	24	21	एन.टी
17.11.2020	55	38	28	38	27	20	एन.टी
19.11.2020	58	36	24	36	25	22	एन.टी
23.11.2020	56	34	26	34	23	20	एन.टी
26.11.2020	59	37	23	37	26	23	एन.टी

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चिमनी उत्सर्जन विश्लेषण					
पावर प्लांट -I चिमनी उत्सर्जन				पावर प्लांट-II चिमनी उत्सर्जन	
दिनांक	ब्यायलर सं०	एस०पी०एम० (मिग्रा/ना०घनमीटर)	सल्फर डाईआक्साइड (मिग्रा/ना०घनमीटर)	ब्यायलर संख्या 4	
				एस०पी०एम० (मिग्रा/ना०घनमीटर)	सल्फर डाईआक्साइड (मिग्रा/ना०घनमीटर)
06.11.2020	1 एवं 3	28 एवं 96	318 एवं 326	प्लांट शट डाउन	प्लांट शट डाउन
13.11.2020	1 एवं 3	26 एवं 88	322 एवं 327	प्लांट शट डाउन	प्लांट शट डाउन
20.11.2020	1 एवं 3	30 एवं 92	308 एवं 316	प्लांट शट डाउन	प्लांट शट डाउन
27.11.2020	1 एवं 3	27 एवं 86	314 एवं 322	प्लांट शट डाउन	प्लांट शट डाउन

यूरिया प्रिल टावर उत्सर्जन				
दिनांक	यूरिया-I		यूरिया-II	
	अमोनिया (मिग्रा/ना०घनमीटर)	यूरिया कण (मिग्रा/ना०घनमीटर)	अमोनिया (मिग्रा/ना०घनमीटर)	यूरिया कण (मिग्रा/ना०घनमीटर)
04.11.2020	37.60	41.40	37.60	42.20
11.11.2020	36.50	42.30	35.70	42.80
18.11.2020	37.80	41.90	36.20	41.70
25.11.2020	35.20	42.60	36.90	42.50

अमोनिया एवं जी.टी.- एच.आर.एस.जी. संयंत्र सल्फरडाईआक्साइड मिग्रा/ना०घनमी०					
दिनांक	अमोनिया-I		अमोनिया-II		जी.टी.-एच.आर.एस.जी.
	प्राइमरी रिकार्डर चिमनी	डीसल्फराइजर	प्राइमरी रिकार्डर चिमनी	एच०आर०यू० चिमनी	जी.टी.-एच.आर.एस.जी. चिमनी
03.11.2020	<1.0	<1.0	<1.0	<1.0	<1.0
10.11.2020	<1.0	<1.0	<1.0	<1.0	<1.0
17.11.2020	<1.0	<1.0	<1.0	<1.0	<1.0
24.11.2020	<1.0	<1.0	<1.0	<1.0	<1.0

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हरित मेखला विकास
नवम्बर 2020 माह की आख्या

हरित मेखला विकास कार्य, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण एवं वन मंत्रालय के दिशानिर्देश के अनुरूप कराया जाता है। कारखाना परिसर के चारों तरफ उपलब्ध भूमि पर वृक्षारोपण कार्य सामाजिक वानिकी प्रभाग, प्रयागराज उत्तर प्रदेश द्वारा पूर्ण कराया जा चुका है।

उत्तर प्रदेश सरकार के शासनादेश संख्या 2/2019/881/81-5-2019-03/2019, दिनांक 21.11.2019 द्वारा हरित आवरण में वृद्धि हेतु जन आन्दोलन के माध्यम से वृक्षारोपण को बढ़ावा देने के लिए, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के निर्देशानुसार, इफको फूलपुर इकाई को वृक्षारोपण हेतु दिये गये लक्ष्य के अनुपालन में संयंत्र परिसर एवं इफको टाउनशिप परिसर में पौधारोपण का कार्य पूर्ण किया जा चुका है तथा रोपित किये गये पौधों की निराई, गुड़ाई एवं सिंचाई आदि की गयी।

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इंडियन फारमर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड
INDIAN FARMERS FERTILISER CO-OPERATIVE LTD.

संदर्भ संख्या: टी(0)/02/241
सेवा में,

स्पीड/पंजीकृत

दिनांक: 03.12.2020

सदस्य सचिव,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड
"टी.सी./12 वी", विभूति खण्ड
गोमती नगर, लखनऊ - 226010

विषय: मासिक द्रव उत्प्रावह विश्लेषण आख्या ।

महोदय,

कृपया कन्सेन्ट (सहमति) की शर्त के अनुपालन में निम्नलिखित आख्या माह नवम्बर-2020 हेतु संलग्न है।

1. मासिक - अप स्ट्रीम, डाउन स्ट्रीम तथा उत्प्रावह के तिसौरा नाले में मिलने वाले स्थल (निस्तारण) के जल की विश्लेषण आख्या।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

सधन्यवाद।

भवदीय,

कृते, इंडियन फारमर्स फर्टिलाइजर को-ऑपरेटिव लिमिटेड,

(पीयूष मिश्र)

महाप्रबन्धक (तकनीकी)

संलग्नक: उपरोक्तानुसार ।

प्रतिलिपि:

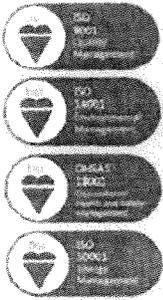
1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सेक्टर-10, योजना संख्या-3 आवास विकास परिषद कालोनी, झुंसी, प्रयागराज-211019
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली-110003
3. दि फर्टिलाइजर एशोसिएशन आफ इंडिया, 10 शहीद जीत सिंह मार्ग, नई दिल्ली-110067
4. निदेशक (तकनीकी), इफको नई दिल्ली - 110017
5. कार्यकारी निदेशक, (फूलपुर इकाई)
6. कार्यालय प्रति।

P.O. Ghyanagar, Prayagraj 212404 (U.P.) Phone : (05332) 253374, 251243

फोन : घियानगर, प्रयागराज - 212404 (उ.प्र.) फोन : (05332) 253374, 251243

फोन : Ghana : उपरोक्त घियानगर IFFCO Ghyanagar, फोन : Fax : General : (05332) 251252, Maintenance : (05332) 251263

ईमेल : E-Mail : phulpur@iffco.in वेबसाइट : Website : www.iffco.in



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फूलपुर इकाई

तिसीरा नाला के डाउन स्ट्रीम अप स्ट्रीम तथा निस्तारण स्थल के जल का विश्लेषण।

0.1 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के धारा 17, उपधारा 1 के (क0) तथा (एम0) खण्ड के अंतर्गत जल निवारण एवं प्रदूषण नियंत्रण अधिनियम 1974 एवं स्मारक संख्या 413/ए0आर0एन0/ 83 दिनांक 6.4.83 लखनऊ (आंशिक संशोधन संख्या 133/ए0आ0एन0 दिनांक 13 मई 1976 लखनऊ) तथा 'मीनास' के अनुरूप दिया जाने वाला उत्प्रवाह का विश्लेषण।

क्र0सं0 अभिलक्षण	निर्धारित सीमा	उत्प्रवाह विश्लेषण दिनांक 20.11.2020		
		अपस्ट्रीम	निस्तारण स्थल (गार्ड पांड)	डाउन स्ट्रीम
01. सकल सस्पेंडेड सालिड मिग्रा./ली.(अधिकतम)	100	46	46	42
02. पी.एच.	6.50से 8.5	7.50	7.20	7.60
03. तापक्रम	उत्प्रवाह के आउटलेट से 15 मी.के मध्य डाउन स्ट्रीम के किसी सेक्शन में 40 डिग्री सेल्सियस से अधिक न हो।	25	24	24
04. टोटल डिजाव्व सालिड मिग्रा./ली.	2100	938	1028	872
05. बी.ओ.डी. 20डिग्री सेल्सियस तापक्रम पर 5 दिवस हेतु मिग्रा./ली. (अधिकतम)	30	-	16.88	-
06. तेल एवं ग्रीस मिग्रा./ली. (अधिकतम)	10	एन.टी.	2.0	एन.टी.
07. रंग एवं गंध	-	रंगहीन	रंगहीन	रंगहीन
08. सकल अवशिष्ट क्लोरीन मिग्रा./ली. (अधिकतम)	1.0	एन.टी.	एन.टी.	एन.टी.

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09. सकल क्रोमियम (सी.आर.) के रूप में मिग्रा./ली.(अधिकतम)	2.0	एन.टी.	एन.टी.	एन.टी.
10. हेक्सावैलेंट क्रोमियम (सी.आर.) के रूप में मिग्रा./ली.(अधिकतम)	0.1	एन.टी.	एन.टी.	एन.टी.
11. जिंक (जेड.एन.)के रूप में मिग्रा./ली.(अधिकतम)	5.0	एन.टी.	एन.टी.	एन.टी.
12. सकल अमोनिकल नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम)	50	एन.टी.	22.87	एन.टी.
13. मुक्त अमोनिया (एन.) के रूप में मिग्रा./ली.(अधिकतम)	2.0	एन.टी.	0.23	एन.टी.
14. सकल नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम) (सकल जेल्डाल नाइट्रोजन)	75	15.70	35.30	14.20
15. केमिकल आक्सीजन डिमांड मिग्रा./ली.(अधिकतम)	250	27.20	33.60	23.90
16. घुलित फास्फेट (पी.) के रूप में मिग्रा./ली.(अधिकतम)	5.0	एन.टी.	0.39	एन.टी.
17. क्लोराइड (सी.एल.)के रूप में मिग्रा./ली.(अधिकतम)	1000	692	704	665
18. नाइट्रेट नाइट्रोजन (एन.) के रूप में मिग्रा./ली.(अधिकतम)	10.0	0.68	1.05	0.60
19. वेनाडियम (वी.) के रूप में मिग्रा./ली.(अधिकतम)	0.2	एन.टी.	एन.टी.	एन.टी.

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Ammonia Exposure On 22/12/2020 in C shift (ANNEXURE - V)

Annexure-7 58

IFFCO HOSPITAL (15 permanent IFFCO Employee + 03 with Contractor Labour)

r No	NAME	Employee Status	DOA	TIME	DOD	TIME	VEHICLE
1	Mr KASHI SINGH YADAV	On IFFCO Roll	22-12-2020	10.25 PM	24-12-2020	11.00 AM	
2	Mr BALWAN SINGH YADAV	On IFFCO Roll	22-12-2020	10.28 PM	24-12-2020	10.00 AM	
3	Mr CHANDRA SHAKHER YADAV	On IFFCO Roll	22-12-2020	10.28 PM	24-12-2020	10.00 AM	
4	Mr P C DIWAKAR	On IFFCO Roll	22-12-2020	10.55 PM	23-12-2020	09.00 AM	
5	Mr GAURANG SINHA	On IFFCO Roll	22-12-2020	10.55 PM	24-12-2020	10.00 AM	
6	Mr DHARAMVEER PAL	On IFFCO Roll	22-12-2020	11.00 PM	24-12-2020	10.00 AM	
7	Mr AJEET KUSHWAHA	On IFFCO Roll	22-12-2020	10.30 PM	23-12-2020	03.00 AM	
8	Mr. N D CHAURASIYA	On IFFCO Roll	22-12-2020	10.45 PM	Refer to Priti Nurshing home on 23/12/2020	01.45 AM	AMBULANCE
9	Mr. AJEET KAITHWAS	On IFFCO Roll	22-12-2020	10.25 PM	Refer to Priti Nurshing Home on 23/12/2020	01.45 AM	
10	Mr S P RAM	On IFFCO Roll	22-12-2020	10.55 PM	Refer to Jagriti Hospital on 23/12/2020	12.55AM	AMBULANCE
11	Mr NARENDRA YADAV	On IFFCO Roll	22-12-2020	10.28 PM	Refer to Jagriti Hospital on 23/12/2020	01.10 AM	
12	Mr R R VISHWKARMA	On IFFCO Roll	22-12-2020	10.25 PM	Refer to Jagriti Hospital on 23/12/2020	01.00 AM	
13	Mr RAKESH KUMAR YADAV	On IFFCO Roll	22-12-2020	10.55 PM	Refer to Jagriti Hospital on 23/12/2020	12.55 AM	IFFCO TRANSPORT VEHICLE
14	Mr V P Singh	On IFFCO Roll	22-12-2020	11.30 PM	Refer to Haridaya Hospital on 22/12/2020	11.45 PM	AMBULANCE
15	Mr Abhay Nandan	On IFFCO Roll	22-12-2020	11.45 PM	Refer to Haridaya Hospital on 22/12/2020	11.55 PM	
16	Mr Ajay Yadav S/O Lt Ram Dev (Bagging) Saria	Contractor Worker	22-12-2020	11.00 PM	24-12-2020	10.00 AM	
17	Mr Lal Ji Yadav S/O Babulal (Amm-1) Kasiya ka Pua	Contractor Worker	22-12-2020	11.00 PM	24-12-2020	10.00 AM	

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Ammonia Exposure On 22/12/2020 in C shift (ANNEXURE - V)

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IFFCO HOSPITAL (15 permanent IFFCO Employee + 03 with Contractor Labour)

18	Mr Harish Chandra S/O Rampher (Amm-1) Hemapur	Contractor Worker	22-12-2020	11.00 PM	24-12-2020	10.00 AM	
							PAGE 2

Time by
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Ammonia Exposure On 22/12/2020 in C shift (ANNEXURE - V)IFFCO HOSPITAL (15 permanent IFFCO Employee + 03 with Contractor Labour)GURU KRIPA JAGRITI HOSPITAL (04)

NAME	DEPARTMENT	DOA	DOD
Mr S P RAM	On IFFCO Roll	23-12-2020	01-01-2020
Mr NARENDRA YADAV	On IFFCO Roll	23-12-2020	30-12-2020
Mr R R VISHWKARMA	On IFFCO Roll	23-12-2020	30-12-2020
Mr RAKESH KUMAR YADAV	On IFFCO Roll	23-12-2020	REFER TO SAHAR HOSPITAL LUCKNOW on 23/12/2020

PRITI NURSHING HOME on (23/12/2020)

NAME	DEPARTMENT	DOA	DOD
Mr.N D CHAURASIYA	On IFFCO Roll	23-12-2020	30-12-2020
Mr. AJEET KAITHWAS	On IFFCO Roll	23-12-2020	26-12-2020

JAGRITI To SAHARA HOSPITAL LUCKNOW Shifted on(23/12/2020)

NAME	DEPARTMENT	DOA	DOD
Mr.RAKESH KUMAR YADAV	On IFFCO Roll	23-12-2020	02-01-2021

HARIDAYA HOSPITAL on (22/12/2020)Death Case on 23/12/2020

NAME	DEPARTMENT	DOA	DOD
Mr V P Singh	On IFFCO Roll	22-12-2020	23-12-2020
Mr Abhay Nandan	On IFFCO Roll	22-12-2020	23-12-2020

SUMMARY

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Ammonia Exposure On 22/12/2020 in C shift (ANNEXURE - V)

IFFCO HOSPITAL (15 permanent IFFCO Employee + 03 with Contractor Labour)

TOTAL AMMONIA INJURY	18
IFFCO HOSPITAL	10
GURUKRIPA JAGRITI	3
PRITI NUSHING HOME	2
HARIDAYA HOSPITAL	2
SAHARA HOSPITAL	1
Total	18

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[Signature]

VAKALATNAMA

IN THE COURT OF NATIONAL GREEN TRIBUNAL AT NEW DELHI

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AT NEW DELHI

IN THE MATTER OF :

O.A - 04/2021

SUD MOTO GAS LEAK IN IFFCO PLANT.

AND U.P POLLUTION CONTROL BOARD & ORS.

KNOW all to whom these presents shall come that I/We the above named D.S.R MOORTY do RESPONDENT NO. 5
Here by appoint

SUNIETA OJHA, ADVOCATE

336, Block 12, Kaveri Apartment, Pocket-6,
Sector-D, Vasant Kunj, New Delhi-110070,
M-8800237326
ENROLMENT NO.D/175/2004

(here in after called the Advocates) to be my/ our Advocate (s) in the above-noted case and Authorise them: To act, appear plead in the above-named case in this Court or in any other Court in which the same may be tried or heard & also in the Appellate Court including High Court subject to the payment of Fees separately for each Court by me/us.

To sign, file, verify & present pleadings, replications, appeals, cross objections or petitions for executions, review, restoration, withdrawal, compromise or other Petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise during or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course to the prosecution of the said case.

To appoint & instruct any other Legal Practitioner authorising him to exercise the power & authorities hereby conferred upon the Advocates whenever he may think fit to do so & to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm the act as is done by the Advocates or their substitutes in the manner as my/our own acts as if done by me/us to do for intents & purpose.

And I/We undertake that I/We or my/our authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

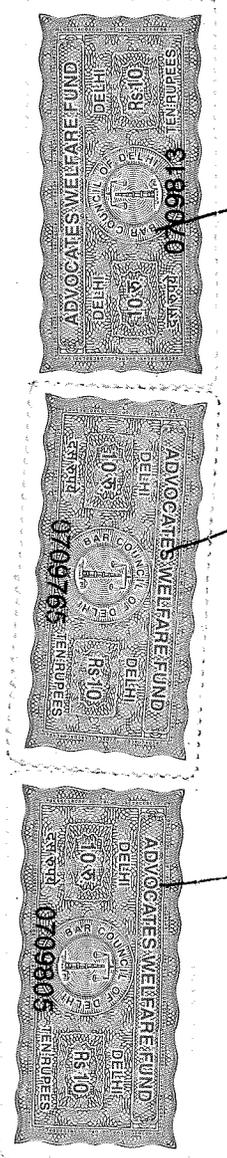
And I/We undersigned do hereby agree not to held the Advocate or his substitute responsible for the result of this said case in consequence for his absence from the Court when the said case is called up for hearing or any negligence of the said Advocate(s) or his/their substitute or for any other reason.

And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to the Advocate remaining unpaid, they will be entitled/allowed to press upon the same. I/We shall have no objection if the costs are taken by the Advocate.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these present the contents of which have understood by me/us on this 16th day of Jan 2021

Sunieta Ojha
ADVOCATE 01/175/04.

D.S.R Moorty
D.S.R Moorty
Chief Manager (Law)
Constituted Attorney
IFFCO, IFFCO Sadan
C-1, District Centre, Saket
New Delhi-110 017



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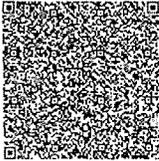
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Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	: IN-DL86705610741122S
Certificate Issued Date	: 30-Sep-2020 11:02 AM
Account Reference	: SELFPRINT (PU)/ dl-self/ NEHRU/ DL-DLH
Unique Doc. Reference	: SUBIN-DLTL-SELF80806899164658S
Purchased by	: DSSR MOORTHY
Description of Document	: Article 48(c) Power of attorney - GPA
Property Description	: GENERAL POWER OF ATTORNEY IFFCO
Consideration Price (Rs.)	: 0 (Zero)
First Party	: IFFCO
Second Party	: NIL
Stamp Duty Paid By	: IFFCO
Stamp Duty Amount(Rs.)	: 500 (Five Hundred only)



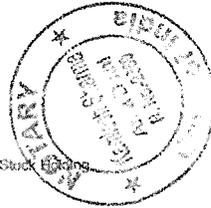
SELF PRINTED CERTIFICATE
TO BE VERIFIED BY THE RECIPIENT

.....Please write or type below this line.....

GENERAL POWER OF ATTORNEY

THIS GENERAL POWER OF ATTORNEY is made this 1st day of October, 2020, by the Managing Director, Indian Farmers Fertiliser Cooperative Limited, a national level cooperative society under the Multi-State Cooperative Societies Act, 2002 and Rules framed thereunder and having its Registered Office at C-1, District Centre, Saket Place, New Delhi-110 017 and various Units/Divisions/offices in different parts of the country (hereinafter referred to as 'IFFCO').

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Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.shoalestamp.com' or using e-Stamp Mobile App of Stock Exchange. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

True 6/9

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Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	: IN-DL86712343476773S
Certificate Issued Date	: 30-Sep-2020 11:09 AM
Account Reference	: SELFPRINT (PU)/ dl-self/ NEHRU/ DL-DLH
Unique Doc. Reference	: SUBIN-DL DL-SELF80820711300551S
Purchased by	: DSSR MOORTHY
Description of Document	: Article 48(d) Power of attorney - GPA more than five persons jointly and severly
Property Description	: GENERAL POWER OF ATTORNEY IFFCO
Consideration Price (Rs.)	: 0 (Zero)
First Party	: IFFCO
Second Party	: NIL
Stamp Duty Paid By	: IFFCO
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

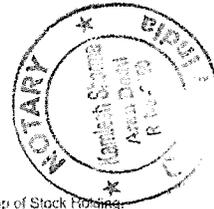


SELF PRINTED CERTIFICATE
TO BE VERIFIED BY THE RECIPIENT

-----Please write or type below this line-----

I, U S Awasthi, Managing Director, IFFCO in exercise of the powers vested under the Byelaw No. 54(vii) & (xiii) of IFFCO Bye-Laws do hereby appoint the following officers of IFFCO to be Attorney(s) on behalf of IFFCO (as long as they are IFFCO employees).

USA



Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shoelstamp.com' or using e-Stamp Mobile App of Stock Exchange. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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CORPORATE OFFICE

- | | |
|----------------------------|----------------------------------|
| 1. Shri K.K. Verma | Sr.Executive Director (F&A) |
| 2. Shri K.N. Joshi | Executive Director (Comml) |
| 3. Brig.Surinder Kumar | Executive Director (S&A) |
| 4. Shri A.K. Gupta | Executive Director (IT Services) |
| 5. Shri Nakul Pathak | Sr. General Manager (HR) |
| 6. Shri Tomgee Kallingal | Sr. General Manager (Tpt) |
| 7. Shri Sanjay Gupta | General Manager (S&JV) |
| 8. Shri Devender Kumar | General Manager (F&A) |
| 9. Shri Ravi Agnihotri | General Manager (Comml) |
| 10. Shri Harish Kumar | Jt General Manager (CRS) |
| 11. Shri N K Verma | Jt General Manager (PS) |
| 12. Shri Tarun Bhargava | Jt. General Manager (CR) |
| 13. Shri Vipin Mittal | Jt. General Manager (F&A) |
| 14. Shri B Sudhakar | Dy General Manager (Law) |
| 15. Shri Atul Chabbra | Dy. General Manager (Accounts) |
| 16. Shri D.S.S.R. Moorty | Chief Manager (Law) |
| 17. Smt Sopiha Siddiqui | Chief Manager (HR) |
| 18. Shri Sanjay Khandelwal | Chief Manager (S&JV) |

UNITS

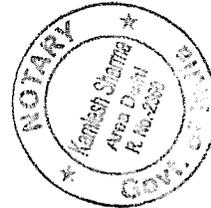
KALOL

- | | |
|--------------------------|----------------------------------|
| 1. Shri D G Inamdar, | Sr. Executive Director |
| 2. Shri R B Pipalia, | General Manager (Materials) |
| 3. Shri R Ramanaiah, | Jt. General Manager (Production) |
| 4. Shri U C Bajpai, | Jt. General Manager (Tech.) |
| 5. Shri S Mohan, | Jt. General Manager (EPC) |
| 6. Shri Rajendra K Shah, | Dy. General Manager (P&A) |
| 7. Shri M K Mahato, | Dy. General Manager (F&A) |

KANDLA

- | | |
|------------------------------|-----------------------------------|
| 1. Shri Shri OP Dayama, | Sr. General Manager |
| 2. Shri J. V Bhatia | Jt. Gen. Manager (Elect & Inst.) |
| 3. Shri A.K. Sharma | Jt. General Manager (Production) |
| 4. Shri SK Singh, | Jt. General Manager (Technical) |
| 5. Shri Rajesh Ruhela, | Dy. General Manager (Materials) |
| 6. Shri S.R.Bommi | Dy. General Manager (F&A) |
| 7. Shri Rajesh Singh Sisodia | Chief Manager(P&A) |

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PHULPUR

1.	Shri M M Ahmad	Executive Director
2.	Shri Sanjay Kudesia	General Manager (P&A)
3.	Shri G.K. Gupta	General Manager (Materials)
4.	Shri Piyush Misra	General Manager (Technical)
5.	Shri Giridhar Mishra	Jt. General Manager (Maintenance)
6.	Shri T Ramakrishna	Jt. General Manager (Utilities)
7.	Shri R.B. Maiti	Jt. General Manager (Production)
8.	Shri Santosh Kumar Singh	Dy. General Manager (F&A)

AONLA

1.	Shri Ishwar Chandra Jha	Executive Director
2.	Shri Rakesh Puri	Sr. General Manager (Production)
3.	Shri Atul Kumar Garg	Sr. General Manager (Utility)
4.	Shri Diwakar Misra	General Manager (Technical)
5.	Shri Mukesh Kulshrestha	General Manager (Maintenance)
6.	Shri Navneet Gupta	Dy. General (Purchase)
7.	Shri Anil Kumar Shukla	Dy. General Manager (P&A)
8.	Shri Arvind Kumar	Dy. General Manager (F&A)

PARADIP

1.	Shri K J Patel	Sr. General Manager
2.	Shri Suresh Goyal	Sr. General Manager (F&A)
3.	Shri S.D.Sharma	General Manager(Maint & Utility)
4.	Shri M.L.N Murty	Jt. General Manager (P & L)
5.	Shri H B Movva	Jt. General Manager (PH)
6.	Shri D Chakraborty	Jt. General Manager (Materials)
7.	Shri A.K. Mall	Jt. General Manager(P&A)
8.	Shri G C Acharya	Dy. General Manager(HR)
9.	Shri P K Mahapatra	Dy. General Manager (GE)

MARKETING DIVISION

1.	Shri S H Manji	State Marketing Manager, Andhra Pradesh, Vijayawada
2.	Shri Ajit Bhattacharyya	State Marketing Manager, Assam & NE, Guwahati
3.	Shri Someshwar Singh	State Marketing Manager Bihar, Patna
4.	Shri S K Chauhan	State Marketing Manager, Chhattisgarh, Raipur

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| 5. Shri D K Sinwar | Dy. General Manager (Mktg.),
Chhattisgarh, Raipur |
| 6. Shri N.S Patel | State Marketing Manager
Gujarat, Ahmedabad |
| 7. Dr Pushendra Verma | State Marketing Manager
Haryana, Chandigarh |
| 8. Shri Gurmeet Singh | State Marketing Manager
H.P, Shimla |
| 9. Shri Bahadur Ram | State Marketing Manager
J&K, Jammu |
| 10. Shri Raj Kishore Singh | State Marketing Manager,
Jharkhand, Ranchi |
| 11. Dr. Narayanaswamy C. | State Marketing Manager,
Karnataka, Bangalore |
| 12. Shri Manikandan Arthanari | State Marketing Manager,
Kerala, Kochi |
| 13. Shri Sunil Saxena | State Marketing Manager
M.P., Bhopal |
| 14. Shri U.R.Tijare | State Marketing Manager
Maharashtra, Pune |
| 15. Shri K C Jena | State Marketing Manager,
Odisha, Bhubaneshwar |
| 16. Shri Bahadur Singh | State Marketing Manager,
Punjab, Chandigarh |
| 17. Shri Kishan Singh | State Marketing Manager
Rajasthan, Jaipur |
| 18. Shri C. Jeyraj | State Marketing Manager,
Tamil Nadu, Chennai |
| 19. Shri A Maruthi Kumar | State Marketing Manager,
Telangana, Hyderabad |

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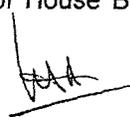
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- | | |
|---------------------------|---|
| 20. Shri Abhimanyu Rai | State Marketing Manager
Uttar Pradesh Lucknow |
| 21. Shri N K Sirohi | State Marketing Manager,
Uttarakhand, Dehradun |
| 22. Shri P S Bhattacharya | State Marketing Manager,
West Bengal, Kolkatta |

The above attorneys are hereby authorized to do and execute all or any of the following acts or things or documents on behalf of IFFCO either jointly or severally, that is to say:-

- i) To engage Advocates/legal professionals on case to case basis for defending IFFCO in legal/commercial matters.
- ii) To institute or defend any legal proceedings by or against IFFCO or its officers.
- iii) To sign and verify Vakalatnamas, applications, reply to applications, petitions, counter-affidavits, rejoinders, plaints, written statements, objections, memorandum of appeal, statement of claim etc. and filing the same in the Supreme Court, High Court, Civil Courts, Criminal Courts, Tribunal, Labour Courts, Arbitrators or any other judicial, quasi judicial or administrative forum;
- iv) To obtain refund of stamp-duty or Court fees and other allied matters from Govt/Courts/Quasi Govt agencies etc;
- v) To file applications for execution of decrees or orders passed in legal proceedings and to sign and verify such application;
- vi) To sign and file applications/documents/forms/returns of income tax/customs clearance DGTD clearance, Import / Export License / permits, Foreign Exchange clearance, GST Authorities, Legal Metrology authorities, RBI clearance and lodge and receive refund claims with all concerned Ministries, Departments, local Govt. Authorities, Central Excise and Custom Authorities, CEGAT, ITAT, DGFT, RPFC etc.
- vii) To exercise, perform, sign execute all such acts, deeds and things pertaining to execution and registration of all such documents, including the Mortgage Deeds executed by the employees mortgaging the property in favour of IFFCO, and completing the process of grant and security of House Building Loan/Conveyance Advance; and,




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viii) To exercise, perform, execute, sign, all applications, documents, forms, deeds and things and any other activities pertaining to clearance of Vessels and all other port operations at various Ports in India.

ix) To exercise, perform, sign execute all such acts, deeds and things pertaining to execution of agreements / documents with Central Govt, State Govt, Statutory / Govt. bodies, autonomous bodies / authorities etc.

AND IFFCO, do hereby agree that all acts, deeds and things lawfully done by the said Attorney shall be constructed as acts, deeds or things done on behalf of IFFCO.

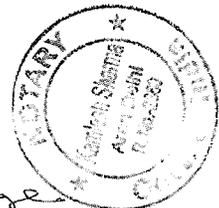
This power of Attorney shall remain valid only till the above Attorneys remain in employment with IFFCO. Effective from the date of execution of this document, all Power of Attorneys executed earlier shall be deemed to have been withdrawn and cancelled.

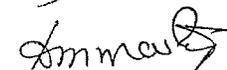
IN WITNESS WHEREOF the Managing Director on behalf of IFFCO as authorised by the Bye-laws of IFFCO so to do, have executed these presents on the day and date first above written.

(U.S.AWASTHI)
MANAGING DIRECTOR
INDIAN FARMERS FERTILISER COOPERATIVE LIMITED
IFFCO Sadan, C-1, Distt. Centre, Saket Place, NEW DELHI

WITNESSES:

1. 
C.R. P. SINGH
Director (HR & Legal)
IFFCO, C-1 District Centre
Saket, New Delhi-110017



2. 
D.S.R. MOOKTY
Chief Manager (Law)
IFFCO, C-1, Distt Centre,
Saket, New Delhi

ATTESTED
INDIAN FARMERS FERTILISER COOPERATIVE LIMITED
01 OCT 2020

01 OCT 2020

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